I.STATUTORY RESOLUTION SEEKING DISAPPROVAL OF,THETERRORIST AND DIS RUPTIVEACTIVITIIES (PREVENTION) (AMENDMENT ORDINANCE, 1991

II. THETERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) AMEND MENT BILL, 1991

SHRI SUBRAMANAN SWAMY (Uttar Pradesh): Madam, I move the following Resolution:

"That this House disapproves of the Terrorist and Disruptive Activities (Prevention.) (Amendment) Ordinance, 1991 (No. 5 of 1991), promulgated by the President on the 2nd May, 1991."

Madam, I am moving this motion of disapproval by first making two preliminary comments. The first is, it is a matter of embarrassment for me to move this motion because the Ordinance was issued by the Government headed by Mr. Chandra Shekhar. I was a member of his Gabinel, in fact, I was the Law Minister.

THE DEPUTY CHAIRMAN : So, you are disapproving what you did.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra) : You were a party to issue the Ordinance.

SHRI SUBRAMANIAN SWAMY : Yes, T am. This Ordinance was issued on 2nd May of this year 'because the TA/DA expired.but pontics is a live thing, it is not a static thing. Vast sea change of situation has taken olace and I would like to take this opportunity to place on record the comments for seriously looking at this whole issue afresh. I feel that" rnere mechanical extension of the hfe of the TADA will not alert the country to all that happening and it is for that reason why I rise to move this motion. Of course, the Home Minister is a very able person. I have very high regard for him. If he makes a scintillating speech, as he normally does, J might seek your permission to withdraw.. .*(Interruptions).* Yes, seek your permission.

THE DEPUTY CHAIRM\N : Permission of the House.

SHRI SUBRAMANIAN SWAMY : Seek your permission means of the House through you. You are the embodiment of the House.

THE DEPUTY CHAIRMAN : Thank you very much. I want to be the embodiment of a peaceful House, not a noisy House.

SHRI SUBRAMANIAN SWAMY: First of all, this TADA has not been evaluated for its efficacy and its effect. In other words, since it was brought into force, in what way has the country gained ? I expect the Home Minister to tell us. I am particularly concerned about the fact that the increase in terrorists' activities has been taking place and the Government has not yet formulated any counter terrorist strategy. What do you propose to do ? Terrorism, kidnappings, have now increased in large numbers and we seem to be helpless. Many Members in this House have talked about the kidnapping of the Indian Oil Chairman Mr. Doraiswamy. Now, the question is, many other countries have similar problems, but they have not suffered so much as we seem to be suffering. Take the example of Kashmir alone. Some Israeli tourists had come and one of them had been kidnapped. Within 48 hours the Islamic fundamentalists released an Israeli unharmed to the extent that they treated him well that he himself made a statement that he was treated so well. Now I want to know why it is possible for the

Israelis, sitting so far away, to be able to effect release of their citizen who is hated by the Islamic fundamentalists all over the world. They released him and a semi-apology was also tendered for his abduction. Obviously there are countries which are facing terrorism, and they have formulated some kind of an effective counter-terrorist strategy and this seems to be a reason why they are able to protect their citizens not only within their own country but also abroad. I would, therefore, like the Government to clarify whether they are thinking in terms of evolving an effective counter-terrorist strategy.

The second point I would like to make before I conclude is regarding the assassination of Shri Rajiv Gandhi by a foreign terrorist organization, namely, LTTE, Now, the Home Minister himself has said that it is the LTTE which is responsible. In the early days there were a lot of people who used to rise in defence of the LTTE when our Government mentioned that it appears that the needle of suspicion points to them. But now it is quite well established that it is this organization which has done it. Has the Government taken any steps ? Chasing the various LTTE personnel in Tamil Nadu is ony one aspect of the whole matter. But what we have to consider is that the assassination of Shri Rajiv Gandhi is not only a gruesome murder but it is actually an insult to our national honour and our national sovereignty, and the State has, therefore, to take retaliatory steps against the organization which had the guts or the temerity to do this kind of a heinous thing in our country to a well-known, tall, national leader who was widely expected in the country to become Prime Minister again—to assassinate him in an election meeting—which means disrupting our democracy itself. I think, therefore, our Government should take this not s much as Shri Gandhi having been assassinated but the Government should take this as an insult *to* the national honour of India and, in fact, a challenge to our national sovereignty and, therefore, some effective retaliatory action should come even while the SIT investigation is going on. The SIT investigation may go on to find who the people involved are, who the conspirators are and so on.' But we ali know now that *it* was an organizational decision of the LTTE and, for that purpose, retaliatoy action should be so effective that the LTTE should regret, all its life, that they dare to think in these terms and execute this kind of a crime. Now, on that there seems to be no thinking in the Government and I see nothing that has come forward to assure us, the citizens of this country, "We will protect you within the country, leave aside abroad, but within the country we have formulated a counter-terrorist strategy and we have the machinery for it." That kind of a confidence should be brought. As long as that kind of confidence is not brought, having laws on terrorists like TADA and so on is only an ineffectual way and only a kind of palliative which has no validity. In fact, you would be surprised to know that in Tamil Nadu there Is not one person today underTAD \. So, obviously, TADA is not required in Tamil Nadu. And if it is not required in Tamil Nadu, it is not required anywhere in the country.

Therefore, I thought that in view of the fact that the circumstances have changed and the Government that has come—because when Mr. Chandra Shekhar was there, every law we used very effectively, and he was the best Prime Minister for a long time. *.(Interruptions)..* .And he was certainly ten thousand times better than Mr. V.P. Singh who tried to divide and destroy the country. Therefore

at that time we certainly felt that such a law should be on the State

[Shri Subramanian Swamy] Book so that we could use it, but we now find from the attitude of the present Government that whether this law is there or not it doesn't make any difference and, therefore, better it not be there, and that is why I chose to take this unorthodox step of moving this motion of disapproval. However, I look forward to hearing from the Home Minister. If on these two points he gives satisfactory answers, then, because of the high respect I have for him and knowing how effective he was as Chief Minister of Maharashtra, 1 might consider seeking the permission of the House to withdraw this motion.

Thank you, Madani.

THE DEPUTY CHAIRMAN: Shri S. B. Chavan to move the Ter rorist and Disruptive Activities (Pre vention) Amendment Bill. 1991, for consideration.

THE MINISTER OF HOME AJEFAIRS (SHRI S. 8. CHAVAN).: Madam, I beg to move.

"That the Bill further to amend the Terrorist and Disruptive Activities (Prevention) Act, 1987. be taken into consideration.'*

As the hon. Members are aware the Terrorist and Disruptive Activities Prevention Act, 1987 was enacted on the 3rd of September, 1987 to replace the Terrorist and Disruptive Activities (Prevention) Ordinance. 1987 with effect from the 24th of May, 1987 to meet the extraordinary situation created by widespread terrorist violence in many-parts of the country. It was envisaged at that time that it would be possible to overcome this problem to a large extent within a period of two years. It was, therefore, provided in the said Act that-it would remain in force for a 'period of two years, that is, till the 23rd of May, 1989. The life of the said Act was further extended by two years, that is, up to the 23rd of May, 1991 vide the Terrorist and Disruptive Activities Prevention (Amendment) Act, 1989.

In view of the fact that the Act was expiring on the 24th of May, 1991 and the terrorist \Violence still continued unabated, it was decided to further extend the Act by two years up to May. 1993. As Parliament was net in session and the circumstances so warranted, the President promulgated on the 2nd of May, 3 991 the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1991. The Bill is to replace the said Ordinance. 1 commend the Bill to the honourable House.

The question', were proposed.

THE DEPUTY CHAIRMAN: The Resolution and the motion for the consideration of the Bill are now open for discussion.

THE LEADER OF THE OP-POSITION (SHRI S. JAIPAL REDDY): No more.

श्री शंकर दयाल सिंह (बिहार) : महोदया, मुझे आज बड़ा दुःख हो रहा है कि हमारे मित्र श्री अहलुवालिया जो यहां नहीं हैं । अगर अहलुवालिया जी यहां रहे होते तो मैं समझता हूं कि श्री सुब्रह्मण्यम स्वामी जी को मौका नहीं मिला होता और जिस तरह से कल हम लोगों ने श्री अहलुवालिया जी के रिजोल्युशन का साथ दिया और उसके पक्ष में वोट दिया, महोदया मैं आपको विश्वास दिलाता हूं कि आज भी हम उनके पक्ष में जरूर वोट देते लेकिन खैर ... (**व्यवधान**) ...

SHRI SHANKAR DAYAL SINGH: Sir, the Leader of the Opposition says that he is no more, but I think that he is he're.

महोदया, आतंकवाद के बारे में पिछले 6–7 सालों से इस देश में काफी गंभीरता से चर्चा होती रही है। यह सदन स्वयं उन क्षणों का गवाह रहा है जबकि देश के कई हिस्सों में आतंकवाद ने अपनी गहरी जड़ें जमायीं और आतंकवाद ने जो कुछ भी कारगुजारियां कीं, उससे यह देश आतंकित होता रहा है। महोदया, मुझे ऐसा लगता है कि जहां इस देश में गांधीवाद को स्थापित होना चाहिए था, जहां इस देश में समाजवाद के लिए प्रयास हुए, इस देश में साम्यवाद की प्रक्रियायें चलीं और गांधीवाद, साम्यवाद, समाजवाद तो स्थापित नहीं हो सके, लेकिन आतंकवाद और उग्रवाद निश्चित रूप से आज स्थापित हुआ है। महोदया, मैं इसके लिए सरकार को सबसे अधिक दोषी पाता हूं। मैं सरकार को इसलिए दोषी पाता हूं कि आतंकवाद केवल एक रूप में इस देश में नहीं है, उसके अनेक रूप हैं। उसने हत्या के रूप में, अपहरण के रूप में, डाके के रूप में, लूट और बलात्कार के रूप में, सीनाजोरी और जुर्म के रूप में इस देश में अपनी जड़ें जमा ली हैं। . . .(**व्यवधान**) . . .

श्री भुवनेश चतुर्वेदी (राजस्थान) : वे आ गए।

श्री शंकर दयाल सिंह : महोदया, किसी ने कहा है —

"तड़पकर बूंद भर पानी को प्यासा मर गया चातक, अगर पतझड़ में कोयल ने बहार गाया तो क्या गया ?"

अरे, आपका जब यही खत्म हो गया, सुब्रह्मण्यम स्वामी ने ले लिया तब कुछ नहीं कहा। . . .

मडम, मैं इस विधेयक का विरोध क्यों कर रहा हूं। मैं जानता हूं कि सरकार किस बात के लिए चिंतित है। लेकिन, 1987 में जब सदन के सामने या देश के सामने यह विधेयक लाया गया था और चार साल की सीमा इसके लिए निर्धारित की गई, उस समय, जैसा कि मंत्री महोदय ने अभी कहा है अपने बयान में, इनको विश्वास था कि दो साल में यह काबू में आ जाएगा और इसीलिए इन्होंने खुद कहा—अतः अधिनियम में यह प्रस्ताव किया गया था कि यह आतंकवादी और विध्वंसक क्रियाकलाप (निवारण) अध्यादेश, 1987 के प्रख्यापित होने की तिथि से दो वर्षों की अवधि अर्थात् 23 मई, 1989 तक लागू रहेगा। आतंकवादी और विध्वंसक क्रियाकलाप (संशोधन) अधिनियम, 1989 के द्वारा इस अधिनियम को और दो वर्षों की अवधि अर्थात् 23 मई, 1991 तक बढ़ाया गया था।

महोदया, पुनः सरकार ने हमारे सामने अभी जो विधेयक रखा है—आतंकवादी और विध्वंसक क्रियाकलाप के बारे में, वह क्या है ? वह सरकार की अपनी असफलता का प्रतीक है। आज जिस समय हम इस बात की चर्चा कर रहे हैं, सबसे बड़ा अगर इसका कोई उदाहरण हो सकता है तो आज के अखबारों में जो कश्मीर की खबर दुरैस्वामी की निकली है उससे बढ़कर और कोई उदाहरण नहीं हो सकता है। आज के अखबारों में यह निकला है दुरैस्वामी के बारे में, कि तीन बजे उनका हाथ काट दिया जाएगा और उनके बारे में कहा गया हैं कि रोज उनके एक-एक अंग को काटकर और डल झील के किनारे लाकर तोहफे के रूप में गवर्नर को भेजे जायेंगे। इससे बढ़कर शर्मनाक और लज्जाजनक बात कुछ हो नहीं सकती कि हम जब आतंकवाद मिटाने के लिए और उस पर काबू पाने के लिए इतने गंभीर विधेयक को ला रहे हैं तो उस समय देश के एक हिस्से में एक लज्जाजनक आतंकवाद का सबूत पेश हो रहा है और सरकार भी एक छोटी सी चीज को काबू में नहीं ला पाई। आज 38 दिनों से दुरैस्वामी का मामला सदन में और देश में उठ रहा है, चिंता का कारण बना हुआ है। तो आप इस विधेयक को पारित करवा लेने के बाद भी कभी भी काबू में नहीं ला सकते। मैं इसलिए भी कहना चाहता हूं इन बातों को, बहुत दूर न जाकर, आपको, कि अभी जब हम लोग विधेयक पर चर्चा कर

[श्री शंकर दयाल सिंह]

रहे हैं, तो उसी समय गृहमंत्री को ओर से अथवा सरकार की ओर से एक क्षेपक, जिसको हम कह सकते हैं, हमारे सामने आया और उसमें यह कहा गया है—

"In sub-section (2) for the words "whole of India", the words "States of Assam, Jammu and Kashmir and Punjab" shall be substituted."

इसका अर्थ क्या है ? इसका अर्थ यह है कि आप स्वयं यह स्वीकार करते हैं कि कश्मीर में...

श्री एस० बी० चव्हाण : हमारा नहीं है, यह ।

श्री शंकर दयाल सिंह : ओह, माफ करें। यह जो अमेंडमेंट सुकोमल सेन जी का है, इसके द्वारा उन्होंने सरकार को यह बताने की चेष्टा की है कि कब से कब तोन जगहों पर आप बिल्कुल बेकाबू हो गए हैं। सरकार की मंशा भी क्या रही है ? शुरू से सरकार ने जो कुछ रवैया अपनाया है उससे पता चलता रहा है। कश्मीर में जो कुछ भी आतंकवाद शुरू हुआ, आपने वहां घुटने टेक दिए। मैं बहुत दूर नहीं जाना चाहता, लेकिन मैं माननीय गृह मंत्री जी को इतना जरूर कहना चाहूंगा कि इसी जुलाई में स्वीडिश यात्रियों का वहां अपहरण किया गया और जुलाई में ही इजरायली यात्रियों के साथ अपहरण की एक घटना हुई, जिसमें उनका एक साथी मारा गया। जून, 27 को दुरैस्वामी का अपहरण किया गया। यह तीन ऐसी घटनायें थीं, जिनको आपको गंभीरता से लेना चाहिए था। राज्य या लोकतंत्र की प्रथम परिभाषा यही होती है कि वह अपने नागरिकों की रक्षा करे। यह सवाल केवल श्री दुरैस्वामी का नहीं है यह सवाल केवल स्वीडिश यात्री का नहीं है, यह सवाल केवल इजरायली पर्यटक, जो वहां मारा था, उसका नहीं है, सवाल यह है कि इन छोटी-छोटी घटनाओं से पूरा देश यह महसूस करता है कि हम सुरक्षित नहीं हैं। जैसा हमारे पूर्व वक्ता कह रहे थे, श्री राजीव गांधी जी की हत्या का जिक्र मैं यहां नहीं करना चाहता, इसलिए कि आप जानते हैं कि आप लोगों के साथ-साथ हम लोग भी और पूरा देश भी इसके लिए पूर्ण रूप से दुखी रहा है, हमारी भी इसके साथ पूरी सहानुभूति रही है। लेकिन इतना तो आपको मानना पड़ेगा कि देश में कानून और व्यवस्था की असफलता का उससे बड़ा उदाहरण और कोई नहीं हो सकता। तो देश का छोटा आदमी हो या बड़ा आदमी हो, उसका जान-माल सुरक्षित नहीं है और सुरक्षित इसलिए नहीं है कि वह अपने को यह अनुभव करता है कि पता नहीं हम किस गिरफ्त में चले जायें। इसकी पूरी जवाबदेही सरकार को लेनी चाहिए।

महोदया, आतंकवाद के रूप की जो मैंने चर्चा की थी कि इस समय अपहरण, हत्या, फिरौती बलात्कार, लूट, कई ढंग से उसके पांव फैल गए हैं। अपहरण की घटनायें दो तरह की होती हैं। एक तो सरकारी या प्रभावशाली व्यक्तियों का अपहरण करो तथा उनके बदले में आतंकवादियों को छुड़ाओ और दूसरा हो रहा है कि बड़े बड़े बिजनेसमैन का अपहरण करो और उसके द्वारा पैसा वसूल करो। इसका क्षेत्र बंटा हुआ है, आप जानते हैं कि कश्मीर, पंजाब और असम, ये तीन ऐसे हिस्से हैं जहां इसकी जड़ें जमी हुई हैं, ला एण्ड आर्डर का मखौल हो रहा है। असम में भी आपकी सरकार है और जम्मू कश्मीर व पंजाब में राष्ट्रपति शासन है यानी केन्द्र की सरकार है। दूसरी जगहों में इस तरह की स्थिति होती, संभव है आप कहते कि वहां का प्रशासन बहुत ढीला है, लचीला है, लेकिन जहां आप खुद हैं, आपके अंडर में है, वहां इस तरह की घटनायें जो हो रही हैं, ये केवल दर्दनाक ही नहीं, शर्मनाक भी हैं। ऐसी स्थिति में हमारे सामने यह जो विधेयक आया है, उस विधेयक को लाने की कोई जरूरत सच में सरकार को नहीं थी और जरूरत इसलिए नहीं थी कि इसके लिए दृढ़ता की जरूरत है, कानून और विधेयक की जरूरत नहीं है। कानून तो पहले भी हम

जो पास कर देते हैं तो न तो उससे देश चलता है और न ही संविधान की मर्यादा चलती है, न इससे शासन चलता है और न लोगों की सुरक्षा चलती है, लेकिन जो दृढ़ संकल्प हम कर लेते हैं कि हमको इस तरह का शासन चलाना है, उससे हम कानून और व्यवस्था को ठीक ढंग से संचालित कर सकते हैं।

महोदया, इस संबंध में मैं बातें तो बहुत कहना चाहता था लेकिन एक बात की ओर मैं सरकार का ध्यान दिलाना आवश्यक समझता हूं। अभी अमेरिकी विदेश विभाग की एक रपट आई है जिसमें दुनियां भर में जो आतंकवाद का विस्तार हो रहा है, उसकी चर्चा की गई है। भारत के बारे में अमेरिकी विदेश विभाग ने जो लिखा है, माननीय गृह मंत्री जी को उसको देख लेना चाहिए। रपट में यह भी कहा गया है कि —

"पिछले साल पंजाब में पांच हजार नागरिक मारे गए"

रपट में यह भी कहा गया है कि:—

"अपने राजनीतिक लक्ष्यों के लिए ये लोग आतंकवादी तौर-तरीकों का इस्तेमाल कर रहे थे"

विश्व भर के आतंकवाद की च — हुए उसमें यह कहा गया है कि

"घरेलू आतंकवाद का मुकाबला करने के भारत के प्रयासों में सुरक्षा बलों की प्रभावहीनता ही सबसे बड़ी बाधा है"

मैं इसको कोट इसलिए कर रहा था कि जहां कहीं भी इस तरह की घटनायें होंगी, इस तरह की परिस्थितियां पैदा होंगी, मैं जानता हूं कि स्वयं गृह मंत्री जी नहीं जायेंगे लेकिन सुरक्षा बल हैं, वहां की पुलिस है, वे क्या कर रहे हैं? मैंने स्वयं आलोचना न करके अमेरिकी विदेश विभाग के आब्जरवेशन को आपके सामने रखा है। लेकिन दुःख की बात है महोदया, वह है कि हम बातें चाहे जितनी कर लें, चाहे हम कोट कहीं का विश्लेषण करलें लेकिन सरकार को स्वयं तो देखना चाहिए। खुशी है हमें कि गृह मंत्री ने अभी एलान किया एक-दो दिन पहले कि मैं स्वयं पंजाब जाऊंगा, कश्मीर जाऊंगा, वहां लोगों से बात करूंगा। अगर गृह मंत्री ने यही कुछ दिन पहले किया होता, मैं समझता हूं और भी चीजें काबू में आ सकती थीं। समस्याओं से आंख बंद करके समस्याओं का समाधान नहीं हो सकता है, समस्याओं का समाधान उनसे टकराकर निकाला जा सकता है, आंखों को गड़ाकर निकाला जा सकता है। इसलिए मैं माननीय गृह मंत्री महोदय से यह कहना चाहता हूं कि आप स्वयं एक बार कृपा करके कश्मीर, पंजाब और आसाम तीनों जगहों में जायें, तीनों जगहों के सिचुएशन को देखें और अधिक से अधिक कुशलता और कड़ाई के साथ इसका संचालन करें **(समय की घंटी)** मैंने प्रारम्भ में ही कहा, मैं समाप्त करने जा रहा हूं।

उपसभापति : शंकर दयाल जी, आपका समय खत्म हो गया बोलने का।

श्री शंकर दयाल सिंह : ठीक है, मैंने प्रारम्भ में ही मैडम, कहा है कि मैं इस विधेयक का अनुमोदन नहीं कर रहा हूं और मैंने प्रारम्भ में ही कहा है कि जिस तरह से कल कांग्रेस के ही एक साथी जो इसको निरस्त करने का एक प्रस्ताव लाये थे, जो कि संसदीय इतिहास में, राज्य सभा के इतिहास में सत्ताधारी पक्ष के ही एक माननीय सदस्य का लाया गया सरकार के विरोध में वह प्रस्ताव, हमने पारित किया। अगर आज भी उसी दृढ़ता के साथ अहलुवालिया साहब, अपने उस प्रस्ताव को रखते तो निश्चित रूप से मैडम, हम लोग उनके पक्ष में मत देते और आज भी इसको हम निरस्त करते। लेकिन आज माननीय सदस्य नहीं हैं, मुंह चुराये चल रहे हैं पता नहीं क्या लाचारी बेचारे को हो गई, लेकिन माननीय गृह मंत्री जी हैं, जो कि कल भी यहां थे, मैं उनसे अनुरोध करना चाहता हूं कि आप इस तरह का विधेयक न लायें। इन विधेयकों से आप

[श्री शंकर दयाल सिंह]

चाहेंगे कि आतंकवाद का खात्मा हो जाये, मैं ऐसा नहीं मानता। मैं मानता हूं कि दृढ़ता और कुशल सरकार के संचालनों और कार्यों से ही इसका खात्मा हो सकता है। इन्हीं शब्दों के साथ, आप यह जो विधेयक लाये हैं, मैं इसका विरोध करता हूं।

THE DEPUTY CHAIRMAN: Now, before I adjourn the House for lunch, I announce to Members that two hours have been allocated for the discussion on this motion. I think, around 4.30 p.m., we will have the voting. The House is now adjourned for lunch till 2.30 p.m.

The House then adjourned for iunch at thirty-three minutes past one of the clock.

The House reassembled after lunch at thirty-thrw minuts past two of the clock, The Vice-Chairman (Shrimati Jayanthi Natarajan) inthe Chair.

SHRI SARADA MOHANTY (Orissa): Madam, I want to raise one point.

THEVICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Is it in connection with the Terrorist and Disruptive Activities (Prevention) (Amendment) Ordinance, 1991?

SHRI SARADA MOHANTY: No, Madam. It is in connection with something else. Yesterday, Shrimati Jayanthi Natarajan spoke in the House. In the "Sansad Sa-machar", it was announced that Shrimati Jayanthi Patnaik spoke in the House. Invariably, wrong names are being announced. I pray through you, Madam, that the T.V. should announce the correct name o the MPs.

SHRI SUKOMAL SEN (West Bengal): Madan?, it is about you.

SHRI H. HANUMANTHAPPA (Karnataka): It applies in my ' case also.

श्री नरेश सी० पुगलिया (महाराष्ट्र): उपसभाध्यक्ष महोदया, गृह मंत्री जी ने जो "टाडा" का बिल पेश किया है, यह देश में बढ़ते हुये उग्रवाद पर रोक लगाने के लिये पेश किया गया है। इस ऐक्ट के माध्यम से ऐसे तत्वों पर काबू पाने में कुछ सफलता तो मिली है पर कुछ लोगों ने इसका दुरुपयोग भी किया है। महोदया, यह देश में अपनी ही तरह का एक ऐक्ट है। महोदया, आजादी के इन 40 वर्षों में उग्रवाद ने जो स्वरूप धारण किया है और खासकर, पंजाब, कश्मीर, असम और तमिलनाडु, इन चार राज्यों में स्थिति काफी चिंताजनक है। इसके अलावा देश के 5 प्रांत ऐसे हैं जहां नक्सलवाद की घटनायें दिन-ब-दिन बढ़ती जा रही हैं। उसमें हमारा महाराष्ट्र राज्य भी अग्रसर है। महोदय, उसी महाराष्ट्र के चन्द्रपुर से मैं आता हूं जो नक्सलवाद का बड़ा सेंटर है। उसके कारण, उग्रवाद के कारण वहां की जनता के बीच में एक भय का वातावरण है। उस भय के वातावरण को दूर करने के लिये यह जो बिल केन्द्र सरकार ने सदन में रखा है उसका समर्थन करने के लिये मैं खड़ा हुआ हूं। लेकिन मैं साथ ही यह भी कहना चाहता हूं कि उग्रवाद का जो फैलाव हो रहा है उसके कारण केन्द्र सरकार और राज्य सरकारों की साख दिन ब दिन गिरती जा रही है। जनता का विश्वास लोकतंत्र के ऊपर से डगमगा रहा है। इसलिये मैं कहना चाहूंगा कि हमने इस प्रकार के जितने भी ऐक्ट बने हैं उनके द्वारा हमने इन चीजों को कंट्रोल करने की कोशिश की है और केन्द्र सरकार ने बहुत ईमानदारी के साथ कोशिश की है, लेकिन इस के जो परिणाम जो निकले हैं इसमें ह भ लोग पीछे हैं। जिस प्रकार के रीजल्ट

आने चाहिये थे वह नहीं आ रहे हैं। दिन प्रति दिन हम सुन रहे हैं कि कभी जन प्रतिनिधियों का अपहरण हो रहा है, कभी बड़े अधिकारियों का अपहरण हो रहा है । इस अपहरण के माध्यम से आतंकवादी अपने साथियों को छुड़वाने के लिये इसका प्रयोग बड़ी मात्रा में कर रहे हैं । इस कारण राज्य सरकारों और केन्द्र सरकार की छवि जनता में गिरती जा रही है । जो लोग सत्ता में हैं चाहे केन्द्र में हों या राज्यों में उनमें जिस प्रकार का साहस होना चाहिये वह नहीं है । लोग गृह मंत्री बन गये लेकिन उस कुर्सी पर बैठकर जो धैर्य चाहिये उसकी कमी हमारे राजनेताओं में दिन ब दिन होती जा रही है । मैं उदाहरण देता हूं कि जिस समय नेशनल फ्रंट की गवर्नमेंट थी उस समय गृह मंत्री की बेटी का अपहरण हुआ था । बेटी चाहे मंत्री की हो, सांसद की हो या किसी की हो, बेटी बेटी होती है । उस समय केन्द्र सरकार ने आतंकवादियों के सामने घुटने टेक दिये। उसका असर सारे देश में ऐसा हुआ कि ये घटनायें सारे प्रांतों में दिन ब दिन बढ़ने लगीं । मैं उदाहरण दूंगा कि जिस समय इंदिरा जी प्रधान मंत्री थीं, उन्होंने इमरजेंसी लगायी थी । मैं उसके मैरिट में नहीं जाता, उसकी अच्छाई या बुराई में नहीं जाऊंगा लेकिन देश की परिस्थिति को संभालने के लिये इंदिरा जी ने इमरजेंसी लगाने का साहस किया। उस इमरजेंसी में देश के विकास का काम तेजी से हो रहा था, लेकिन उसकी वजह से कांग्रेस को सत्ता गंवानी पड़ी तथापि सर्वमान्य नेता इंदिरा जी ने इसकी परवाह नहीं की । तो कुर्सी पर बैठने वाले लोगों को ऐसे निर्णय लेने पड़ते हैं कि हमारी कुर्सी रहे या न रहे, लेकिन देश की जनता ने जिस पद पर आपको आसीन किया है उसकी गरिमा को देखते हुये उस पद को आपको निभाना पड़ता है । दूसरा उदाहरण मैं आपको देता हूं । पंजाब की समस्या को लेकर एक कदम उठाया था इंदिरा जी ने जिसमें उनको अपनी जान भी गंवानी पड़ी । उसके बाद राजीव जी की हत्या चुनाव के दौरान हुई। देश में ऐसे महान नेताओं की हत्या हमारे देश में करवा दी गई चाहे उसमें नेशनल फोर्सेज हों या इंटरनेशनल फोर्सेज हों। लेकिन इस तरह से राजनेताओं को निर्णय लेने पड़ते हैं । मैं गृह मंत्री जी से कहना चाहता हूं कि इसके पूर्व भी वे मंत्री रह चुके हैं, दो बार महाराष्ट्र के मुख्य मंत्री रह चुके हैं। महाराष्ट्र के अन्दर जो नक्सलवाद की समस्या है, महाराष्ट्र से जुड़े हमारे दो तीन प्रदेश हैं, मध्य प्रदेश और आंध्र प्रदेश। इनके ट्रायबल बैल्ट में नक्सलवाद की समस्या है । आंध्र प्रदेश जो हमारे महाराष्ट्र के बार्डर से लगा हुआ है और मध्य प्रदेश जो हमारे साथ लगा हुआ है वहां ट्रायबल एरिया बहुत बड़ा है, आबादी कम है, जंगल बहुत है। इन जगहों में नक्सलवादियों ने अपना मेन अड्डा बना रखा है । उसके बाद आप असम को लीजिये । असम की समस्या को लीजिये, बिहार की समस्या को लीजिये, उड़ीसा की समस्या को लीजिये, दूसरे राज्यों को लीजिये, पांचों प्रांतों को नक्सलवादियों ने घेर रखा है, चार प्रांतों को दूसरे उग्रवादियों ने घेर रखा है । उग्रवादी भी मैं समझता हूं दो प्रकार के होते हैं। एक उग्रवादी ऐसे हैं जो फोरेन एजेंसी के हाथों में खेल कर इस देश की एकता और अखंडता को कमजोर करना चाहते हैं और दूसरे उग्रवादी ऐसे हैं जिनके बारे में कहना चाहूंगा कि गृह मंत्री जी ने उन पांच प्रांतों के मुख्य मंत्रियों की मीटिंग पिछले शनिवार को बुलाई । उस मीटिंग में उन्होंने निर्णय लिया है कि उग्रवादी की गोली का जवाब गोली नहीं है। अगर गोली का जवाब गोली से करने लगे तो केन्द्र सरकार को इसकी गंभीरता समझनी चाहिये । इस देश के सुशिक्षित युवक को बन्दूक उठाने की जरूरत क्यों पड़ी, बम उठाने की जरूरत क्यों पड़ी, कैसे हिम्मत हुई ? क्या उसकी मजबूरी थी ? क्यों उसने लोकतंत्र वाले इस देश को उग्रवाद की आग में झोंक दिया । इसको केन्द्र सरकार ने गंभीरता से लेने के लिये पहली बार पोजिटिव एटीट्यूट दिखाया । पांच प्रांतों

[श्री नरेश सी पगलिया]

की मीटिंग की नक्सलवादियों से निपटने के लिये । कुछ मुख्यमंत्रियों ने कहा कि हमको सोफिस्टीकेटेड वेपन्स दो, ए के०-47 राइफल दो, यह वेपन्स दो, वह वेपन्स दो । लेकिन गृह मंत्री ने उनसे साफ कहा कि आपके यहां नक्सलवाद क्यों बढ़ रहा है, राज्यों के पिछड़े हिस्सों में नक्सलवाद क्यों बढ़ रहा है, इसका एक कारण है। (समय की घंटी) मैं पांच मिनट और लूंगा। नक्सलवाद क्यों बढ़ रहा है। हमारे सुशिक्षित बेकार युवक, पढ़े-लिखे नौजवान उग्रवाद की ओर क्यों बढ़ रहे हैं? इसके लिये उन्होंने मुख्य मंत्रियों से सवाल किया कि कितने भी वेपन्स आपके पास, सरकार के पास रहें क्या आप उनको कंट्रोल कर सकेंगे ? नहीं । यह मुख्य समस्या इसलिये है कि हमारी जो प्लानिंग है, इस देश की हमारी जो योजनायें हैं, राज्य रहे या जिला रहे आर्थिक दृष्टिकोण से जो मजबूत हैं वे और मजबूत होते जाते हैं । मैं अपने महाराष्ट्र के उस विदर्भ का उदाहरण देता हूं जहां से मैं आता हूं । विदर्भ पहले महाराष्ट्र से अलग था । मराठी भाषी एक जगह होने चाहिये ऐसा करके विदर्भ को महाराष्ट्र में मिला दिया गया । उस समय वादा किया गया था कि विदर्भ के साथ महाराष्ट्र में आने के बाद अन्याय नहीं होगा । लेकिन आर्टीकल 371(2) में जो अधिकार हैं वह यह हैं कि पापुलेशन के हिसाब से पैसा खर्च करेंगे, डवलपमेंट करेंगे, पापुलेशन के बेसेज पर सरकारी नौकरी मिलेगी, पापुलेशन बेसेज पर आपको एजुकेशन में स्थान मिलेगा। लेकिन महाराष्ट्र का एक इलाका जहां सुपर फ़ैक्टरीज हैं, जहां कोआपरेटिव सेक्टर्स काफी तरक्की पर हैं, जहां खेती के अलावा इरीगेशन को परसेंटेज इतनी ज्यादा है उस एरिया में कि वहां की एवरेज इंकम साढ़े छः हजार है और विदर्भ-मराठवाड़ा की 1300 रुपये है। एक ही राज्य में महाराष्ट्र जैसे एडवांस स्टेट में एक रीजन की पर-कैपिटा इंकम एवरेज साढ़े छः हजार है और दूसरे एरिया में 1300 रुपये इंकम है। इसी-लिये वहां की जनता नक्सलवाद के पीछे जाती है, नक्सलवाद के हक में आवाज उठाती है । इन नक्सलवादियों को लोकतंत्र में भरोसा नहीं है। न उनको डायरेक्ट चुनी हुई सरकार पर भरोसा है । उनको भरोसा है बुलेट पर। उन्हें मालूम है कि लोकतंत्र में आप भले ही हंगर स्ट्राइक पर बैठ जाइये कोई ध्यान नहीं देगा । कलेक्टर, एस०पी० वगैरह कोई ध्यान नहीं देगा । वहां का मुख्य मंत्री कभी ध्यान नहीं देगा। आप मोर्चा निकालिये, आप शांति से आंदोलन करिये, लोकतंत्र में जो हमारे पास हथियार हैं अहिंसा का जिसके माध्यम से महात्मा गांधी ने इस देश के अन्दर आजादी दिलाई आज वह काम नहीं कर रहा है । आज लोकशाही के अन्दर हमारी जनता की आवाज, लोक प्रतिनिधि की आवाज कोई नहीं सुनता । मैं खुद 1980 में एम एल ए० था । उस समय से राज्य सरकार केन्द्रीय सरकार से डवलपमेंट बोर्ड की मांग कर रहा है। आज 12 साल हो रहे हैं, हम विधान सभा से राज्य सभा तक पहुंच गये लेकिन डवलपमेंट बोर्ड नहीं मिला है। महाराष्ट्र के रेवेन्यू बजट का 6-7 परसेंट हिस्सा विदर्भ-मराठवाड़ा को मिलता है और दूसरे हिस्से में 60 परसेंट पैसा लगता है । जो विकसित भाग हैं, विकासशील भाग हैं उसका और विकास करते जा रहे हैं और जो बैकवर्ड एरियाज हैं उनके लिये पैसा नहीं दिया जा रहा है । वह भाग अगर नक्सलवाद के पीछे चला जाता है तो वहां की जनता की क्या गलती है । इस पर सरकार को गंभीरता से विचार करना होगा । मेरी गृह मंत्री जी से विनती है कि अपने स्टेट के अन्दर जो इस तरह के पिछड़े हुये भाग हैं उनकी तरफ देखें। मैं उम्मीद करता हूं कि जैसे 5 मुख्यमंत्रियों की मीटिंग में आपने स्टैंड लिया है और जो उसमें आपने साफ कहा है कि हिंसा व आतंकवाद का जवाब सिर्फ गोली का जवाब गोली नहीं है। बल्कि सामाजिक और आर्थिक विकास के लिये पर्याप्त धन उपलब्ध करवाना होगा और विकास की जो परियोजनायें हैं, जो

पेंडिंग हैं, उनको जल्द से जल्द स्वीकृति देकर इन योजनाओं को इस बैकवर्ड एरिया में शुरू करने की जो आपने बात की है, उसकी और तेजी लानी पड़ेगी। यह सिर्फ नक्सलवादियों के एरिये में ही नहीं, उपसभाध्यक्ष महोदया, मैं आपके माध्यम से गृह मंत्री से कहना चाहूंगा कि पंजाब और कश्मीर के युवक शुरू में कैसे भटके। पंजाब के युवकों के पास खेती और मिलेट्री में जाने के अलावा और कोई दूसरा रास्ता नहीं था। लेकिन उस वक्त हमने इसको गंभीरता से नहीं लिया। यह इस देश के लोकतंत्र का दुर्भाग्य है कि जब तक कोई समस्या गले का फंदा, फांसी का फंदा नहीं बन जाती है तब तक हम उनकी ओर ध्यान नहीं देते हैं। जब समस्या गले का फंदा, फांसी का फंदा बन जाती है तब सोचते हैं कि इसमें से रास्ता कैसे निकालें। उस समय कोई रास्ता निकालने की कोशिश नहीं की। इसी तरह कश्मीर के युवकों के पास नौकरी का कोई साधन नहीं है। न वहां इंडस्ट्री है और वहां पर एपल के जो बगीचे हैं, न उनके प्रोसेसिंग का कोई प्लांट वहां पर सरकार ने लगाया, न कोल्ड स्टोरेज लगाये और न हार्टीकलचर को बढ़ावा देने के लिये वहां की राज्य सरकार ने कोई इंटरेस्ट लिया। हमने वहां की राज्य सत्ता को एक परिवार के हाथ में सौंप दिया। जब तक हम लोगों द्वारा चुनी हुई सरकार का आदर नहीं करेंगे, लोगों द्वारा चुने हुये प्रतिनिधियों को हम सामने नहीं करेंगे तब तक समस्या का हल नहीं हो सकता है। इस देश में शिक्षित बेरोजगारों की संख्या बहुत ज्यादा है। आपने शिक्षा का क्षेत्र इतना बढ़ाया है और राज्य सरकारें और केन्द्र सरकार इस ओर ध्यान दे रही हैं। लेकिन ये शिक्षित युवक डिग्री लेने के बाद मारे-मारे फिरते हैं। अगर हमने इस शिक्षित युवकों के लिये रोजी-रोटी और नौकरी का इंतजाम नहीं किया तो ये युवक जरूर बैंक डकैती करेंगे या उग्रवाद की तरफ जायेंगे। इस गंभीर समस्या को एक साल या दो साल में इस "टाडा" की मदद लेकर आप नहीं कर सकते हैं। इससे आपको निपटना है और जो युवक देश की मुख्य धारा से अलग हो गये हैं, मेन स्ट्रीम से अलग हो गये हैं, उनको हमको वापस मेन स्ट्रीम में लाना होगा और इसके लिये हमें विकास की योजनायें बनानी होंगी (समय की घंटी) उप-सभाध्यक्ष महोदया, थोड़ा सा टाइम मुझे और दे दीजिये।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude. There are six other speakers from the Congress-I. There are fifty-four minutes for the Congress-I and there are six more speakers to be accommodated.

SHRI M. A. BABY (Kerala): You can give a little more time to this speaker and reduce the number of other speakers.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): That is up to the party. Now please go a head, and conclude, Mr. Puglia.

श्री नरेश सी० पुगलिया : उपसभाध्यक्ष महोदया, इस प्रकार से हमारी जो पेंडिंग योजनायें हैं उनको पूरा करना होगा। डवलपमेंट बोर्ड जो है, उसके कारण अगर आप समझते हैं कि इससे चुनी हुई सरकार के अधिकार कम होते हैं तो यह उचित नहीं। आपको यह समझना चाहिये कि डेवलपमेंट बोर्ड लाने की आवश्यकता क्यों पड़ी और कांस्टिट्यूशन का सहारा लेने की की हमें आवश्यकता क्यों पड़ रही है। इसका कारण यह है कि राज्य सरकार की नीयत साफ नहीं है। वहां के जो प्रतिनिधि हैं, जिनके हाथ में इस देश की बागडोर है, जो फाइनेंशियली मजबूत हैं,—इसलिये वे पोलीटीकली भी मजबूत हैं—वे अपने राजकीय पदों का दुरुपयोग करके जो वहां के पिछड़े हिस्से हैं, उनको पिछड़े ही रखना चाहते हैं।

[श्री नरेश सी० पुगलिया]

इसके कारण नक्सलवाद की समस्या बढ़ती जा रही है। उपसभाध्यक्ष महोदया, मैं आपके माध्यम से गृह मंत्री से कहना चाहूंगा कि इस प्रकार से, जिस प्रकार से आपने नक्सलवाद की समस्या से निपटने के लिये वहां के विकास के कामों को जोरों पर चालू किया है और जिस प्रकार से मीटिंग की है और मुख्य मंत्री से जिस प्रकार से प्रपोजल करायें हैं, मैं कहना चाहूंगा कि इसी प्रकार से आप इन चार बार्डर स्टेट्स, असम, कश्मीर, पंजाब और तमिलनाडु, इन चारों स्टेटों की समस्या के बारे में वहां के मुख्यमंत्रियों से चर्चा करें। इन राज्यों में विकास के काम में हम कितनी तेजी ला सकते हैं, इस पर भी आपको सोचना होगा। इस समस्या को "टाडा" के माध्यम से या गोली को गोली से निपटने के बजाय, बैलेट से चुनी हुई सरकार पर जनता का विश्वास कैसे बैठे और हमारे यह साथी वापस मैनस्ट्रीम में वापस कैसे आयें, इसके लिये आपको दस साल या पांच साल की एक योजना बनानी होगी और इसमें जो एफेक्टेड एरियाज हैं, मे गृह मंत्री जी से विनती करूंगा कि राज्य सरकार विकास के लिये जो इन क्षेत्रों को पैसा दे रही है तो जो आपकी डिस्ट्रिक्ट लेवल की प्लानिंग है उसको आपको ताल्लुका लेवल पर लायें और पापुलेशन के आधार पर उस क्षेत्र की मदद करें और वहां पर डेवलपमेंट के काम शुरू करें। साथ ही इन एरियाज में, अफेक्टेड एरियाज में स्पेशल ऐक्शन प्लान बनाना होगा और यह स्पेशल ऐक्शन प्लान डेवलपमेंट एक्टीविटीज से होना चाहिये। इसको डायरेक्ट सेंट्रल गवर्नमेंट से मदद मिलनी चाहिये। आप को बजट में 1000-1500 करोड़ का प्रावधान करके बड़ी रकम खर्च करके कोई एक्शन प्लान इंपलीमेंट करना पड़ेगा। इसका इंपलीमेंटेशन राज्य सरकार के भरोसे पैसे न देते हुये, राज्य सरकारों के माध्यम से न करते हुये आप सेंट्रल गवर्नमेंट के माध्यम से अफेक्टेड एरियाज में कराइये चाहे फिर जम्मू-कश्मीर हो, विदर्भ हो, आंध्र प्रदेश हो या मध्य प्रदेश हो। मैं उम्मीद करता हूं कि गृह मंत्री जी एक सुलझे हुये नेता के रूप में, हमारे सदन के नेता के रूप में केन्द्र सरकार में गंभीरता से विचार करके केबिनेट में निर्णय लेकर अफेक्टेड एरियाज के लिये कोई स्पेशल एक्शन प्लान इंपलीमेंट करेंगे और जहां टेरारिस्ट एक्टीविटीज बढ़ रही हैं उनको रोकने के लिये कोई अच्छा मार्ग निकालेंगे। मंत्री महोदय ने जो अमेंडमेंट टाडा में प्रस्तुत किया है, मैं उसका समर्थन करता हूं और आपने मुझे बोलने के लिये जो समय दिया है, उसके लिये मैं आपको धन्यवाद देता हूं।

SHRI SUKOML SEN: Madam, at the outset, I would like to make a point. I had submitted an amendment to this Act and the form in which the amendment was circulated has created some confusion. I wanted that this Act should be limited to the three States of Jammu and Kashmir, Assam, and Punjab. The form in which it was circulated gave an impression as if I wanted the Act to be extended from four years to six years. What I want is to limit this Act to the three States... *(Interruptions)...*

SHRI S. B. CHAVAN: So you are insisting on the 'B' part of your amendment?

SHRI SUKOMAL SEN: No that is something different. I wanted that the Act should be limited to these three States only.

Madam, I do not understand as to why this Government has come out with this Bill for the extension of the Act for another two years. The Statement of Objects and Reasons does not justify the prolongation of this Act. It says,, "In view of the fact that the Act was expiring on the 23rd May. 1991 and the terrorist violence still continued unabated, it was decided to further extend the said Act by

two years." It has been clearly admitted that violence still continues unabated, which means that the Act which has been there for more than four years has failed to achieve its purpose. Not only has violence continued unabated, but it has also escalated in different parts of the country, whether it is Punjab or Jammu and Kashmir or Assam. This shows that the Act has failed to checkmate violence. It was Mr. Subramanian Swamy who moved the resolution for disapproval of this Bill. He had been the Law Minister in Mr. Chandra Shekhar's Government when this Ordinance was promulgated. Now, he wants that it should be disapproved and he spoke for some time on it. However, I could not make any head or tail of what he said. Since Mr. Chandra Shekhar's Government had promulgated prolongation of this Act I would like that this Government at least should come to sanity and withdraw the Ordinance instead of coming to the House with a request that this may be extended for another two years, because the Act has failed in its purpose. What I would say is that, only by relying on force or on Acts like the TADA terrorism in our country cannot be checked. It has been proved amply and proved substantially that these are not sufficient to tackle the situation. For discussing the problems of Jammu and Kashmir or Punjab now, we do not have the time. But I would only say that the Government, whether it is this Government or the earlier Government or the Government which was there earlier, did not show any new political approach to tackle the problems that have arisen out of terrorism, particularly in these three States. In Jammu and Kasmir it requires a new approach— a new approach to distinguish between those who want some independent identity in Jammu and Kashmir and those who want that Kashmir should be annexed to Pakistan' between those who stand for a se parate identity and those who want annexation of Kashmir with Pakistan. There is no attempt to sever the two, to separate the two. I say this because problems of different sections of the people require different approaches. So,

there is no approach from the Government side to go to the people who are disgusted with the terrorist activities, people whose avocations have been totally disrupted, whose economic activities, has been shattered, and who are suffering because of the activities of the terrorists. They think that the Government has not the nerve to act and that it has no approach at all towards the problem. They do not know how to tackle the situation or how to convince the people and make them come in support of the Government in its efforts to tackle the problem.

In dealing with the problem of Jammu and Kashmir, the Government has treated all the People there on the same footing and, as a result, the alienation that has already started there is widening now and so, the Government is failing to bring the situation under control. A similar thing has happened in Punjab also. We know that in Punjab Pakistan is behind the terrorists. But what is Punjab today? Two years back it was the same thing; four years before it was the same thing: and five years before also it was the same thing. So, where is the improvement in the, situation in Punjab? Even though the paramilitary forces have been deployed there, even though such Acts have been applied there, there is no improvement. The Government is lacking a new approach, political approach, in tackling this problem and so, the situation is the same today.Even the present Government does not talk of the Rajiv-Longowal Accord for which Mr. Longowal gave his

[Shri Sukomal Sen]

life. That accord has been totally forgotten and the political approach has been totally abandoned. The Government is thinking only as to who should be the next Governor, how many paramilitary forces should be deployed and what Acts should be used for curbing terrorism in that State. But there is no political approach to tackle the situation there.

Similar is the situation in Assam also. What is happening in Assam? Madam, the Assam situation is not improving, on the contrary, though the elections were peaceful, after the elections, there was a new spurt violent activities and some people were kidnapped and an engineer, a Soviet engineer, was murdered. But then what is happenng in Assam ? This Act has been promulgated in the whole of Assam, throughout the State. But, in Jammu and Kashmir where terrorism is much more, it has been promulgated only in six districts of Kashmir and two districts of Jammu. If that is so, why has it been promulgated throughout Assam? Nobody knows. As a result of this the normal political activities, the trade union ac'ivities and the activities of the democratic organizations have almost come to a grinding halt. Now, even for holding a rally or taking out a procession, the political parties, the trade unions and other democratic organisations have to take th? permission of the Government because this Act is in force in the whole of the State of Assam. As a result, normal activities, normal democratic acivities, have come to a halt. This is not good for democracy, this is not good for fighting terrorism and this is not good for fighting the separatist activities that are going on in Assam. The Government has to have a different approach to tackle the situation there.

Madam, I would like to conclude by saying that the Home Minister, who is sitting here just now, has been repeatedly asked as to what the fate of Mr. Doraiswamy is who has been kidnapped. It is more than a month since he has been kidnapped. Today, Madam, a horrible news has come out in the newspapers that his right hand would be cut off and then every day one limb will be cut off and will be presented to the Governor of Jammu and Kashmir.

Now, what do we find here? Despite the fact that this horrible and saditic news has come, the Home Minister is sitting here with a stony face, as if nothing is happening and as if nothing has happened 3.00 P.M. at all. What is he goingto do. Why for one month he could not do anything for the release of the kidnapped officer of the Indian Oil Corporation so that people could be convinced 'hat. the Government is serious and that the Government means business ? But nothing happened. Now, under Act, Designated Courts have been set up in different parts of Jammu and Kashmir, Punjab and Assam. One of the militants whom these kidnappers want to be released by the Government, appeared on the television and appealed to the terrorists that Mr. Doraiswamy should be released. But I do not understand one thing. If the Government wants that some negotiations should take place and Mr. Doraiswamy should be released in lieu of some militants to be released by the Government, then the Government should do it, quickly. What they are doing nobody knows. Nobody knows what is in the mind of the Government. You can imagine the agony of the family of Mr. Doraiswamy, you can imagine the countrymen's mind if these things happen and the Government is silent. How can the Government convince the people?

So, Madam, what I want to say in conclusion is that these Acts are not in themselves sufficient to tackle the situation unless the Government rises to the occasion and takes a new

approach, a political approach to tackle the situaion with firm determination and not in a vacillating and hesitant way as the Government is doing now, Madam, what I say is that there is no reason for the prolongation of this Act. Even if the Goven-ment is determined that the Act should be prolonged for twomor years I would definitely demand that this Act should be confined to there States where we are witnessing terrorist violence it should not be applied to other States. It should have a limited purpose and a limited territorial jurisdiction and not applicable of the whole of the country. But I would like that the Government should withdraw this Act instead of further prolonging it because it has failed to serve its purpose.

Thank you, Madam.

THEVICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Shri Dayanand Sahay-not here; Shri Shanti Tyagi—not here; Dr. Abrar Ahmed.

डा० अ.रार अहमद (राजस्थान) : मैडम, यह एक बहुत ही महत्वपूण कानून है, लेकिन इस कानून के दो पहलू हैं और खास तौर से जो लोग इसमें प्रभावित हैं, अगर उनसे मिला जाय, यह बात की जाय, तो वह इन कानून पर बड़ी अच्छी तरह से रोशनी डाल सकते हैं और कुछ लोगों से मुझे मिलने का मौका मिला है, जो इस कामून से प्रभावित हैं ।

इस टाडा एक्ट के जिन दो पहलुओं का मैंने जिक्र किया, एक पहलू तो यह है कि यह टैरोरिज्म को मिटाने के लिये बड़ा अच्छा कानून है । किसी भी टैरो-रिस्ट को इसके तहत गिरफ्तार करके जेल में रखा जा सकता है, बड़े लंबे समय तक उसकी जमानत भी नहीं होगी और उसके डर से दूसरे जो लोग इस रास्ते पर जाने वाले होंगे, उन पर एक तरह की पाबन्दी भी लगेगी, सबक मिलेगा और जिस प्रकार की गतिविधियां आज हमारे मुल्क में चल रही हैं, उस लिहाज से यह बहुत जरूरी है ।

लेकिन मुझे दुख के साथ कहना पड़ रहा है कि जिन क्षेत्रों में इसकी बहुत जरूरत है, वहां इनको जिस तरह से लागू होना चाहिये था, वहां तो यह उस तरह से लागू नहीं । उसमें चाहे हम कश्मीर, पंजाब, असम, तमिलनाडु के कुछ हिस्से का जिक्र करें, लेकिन आज इसका एक अलग पहलू है जिसको अभी मेरे पूव के माननीय सदस्य बोल रहे थे कि कुछ ऐसे क्षत्र हैं, जहां इसकी आवश्यकता नहीं है । लेकिन वहां इसका बड़ा प्रभावी ढंग से उपयोग किया गया है और उसमें थे राजस्थान के अन्दर आपको एक उदाहरण देकर बताना चाहता हूं कि किस प्रकार से टाडा एक्ट के तहत लोगों का हरासमेंट किया गया । मैं इसमें किस व्यक्ति विशेष या सरकार को बीच में नहीं लाना चाहता हूं ।

आज से दो साल पहले कोटा के अन्दर एक साम्प्रदायिक झगड़ा हुआ । मैं उस समय भी संसद सदस्य था । उस सांप्र-दायिक झगड़ होने के ठीक दो दिन बाद मैं वहां गया । उस झगड़ में अठारह लोग मरे थ । अठारह में से सोलह अल्पसंख्यक थ । मरने वाले लगभग सभी पुलिस की गोली से मरे थ, जितनी दुकानें जली थीं, सब अल्पसंख्यकों की जली थीं और उसके बाद पुलिस ने टाडा एक्ट में जिन लोगों को गिरफ्तार किया, 88 आदमी, उनमें से 87 अल्पसंख्यक समुदाय के थ । मरने वाले यह पुलिस की गोली से, दुकानें उनकी जलीं और 88 में से 87 आदमी "टाडा" के अन्दर गिरफ्तार हुये । किस प्रकार के लोग गिरफ्तार किये ? किसी के घर पर सब्जी काटने की छुरी निकली, किसी के घर पर बकरा जिबा करने की छुरी निकली, किसी के घर पर एक जरा सी बारूद मिली । मैं आपके माध्यम से सरकार से कहना चाहता हूं कि अगर किसी के घर मे छोटी सी छुरी निकलती

[डा० अबरार अहमद]

है तो उसके लिये आर्म्स एक्ट है, थोड़ी सी बारूद निकलती है तो उसके लिये एक्सप्लोसिव एक्ट है । जो आदमी कोई आतंकवादी नहीं है, दुनिया जानती है कि यहीं पैदा हुआ है, यहीं छोटे से बड़ा हुआ है, यहीं आपस में मोहल्ले-पड़ोस के झगड़े के अन्दर वह शरीक है उसको आप आतंकवादी बनाकर टाडा एक्ट में डाल दें, वर्षों तक जिनकी जमानत न हो । उस बात को आज दो साल से ज्यादा हो गये हैं लेकिन उन लोगों की जमानतें नहीं हुई हैं । उनके घर जाकर गृह मंत्री जी दिखाएं कि किस तरह से फाकाकशी होती है, उनके बच्चे कैसे भूखे मरते हैं ? वह आतंकवादी नहीं हैं । मैं आज इस सदन में खड़ा हो कर कहता हूं, मैंने जब-जब जो भी सरकारें आई प्रधानमंत्रियों से कहा, गृह मंत्री से कहा, मुख्य मंत्रियो से कहा लेकिन किसी ने उनके बारे में नहीं सोचा न सुना और आज तक वह लोग जलों के अन्दर बन्द हैं । उनकी पत्नियां विधवाओं की तरह जीवन बिता रही हैं, उनके बच्चे भूखे मर रहे हैं और स्कूलों से पढ़ना उन्होंने छोड़ दिया है । लेकिन यह टाडा एक्ट का साया अगर उनसे जाकर पूछा जाय तो बताइयेगा माननीय गृह मंत्री जी कि टाडा एक्ट इस देश को किस प्रकार को सुरक्षा प्रदान कर रहा है ? एक तो टाडा एक्ट का यह पहलू है । दूसरा, इसमें पुलिस ने इस प्रकार का रवैया अपनाया है कि जहां-जहां भी इस प्रकार के छोटे-मोटे सांप्रदायिक झगड़े हो जाते हैं फौरन टाडा एक्ट के नाम से लंबी-लंबी लिस्ट बना लेते हैं । रात में सिपाही शरीफ लोगों के घर जाते हैं और कहते हैं कि तुम्हारा नाम उस झगड़े के अन्दर है। लाइये दस हजार, पंच हजार, पच्चीस हजार या पचास हजार और इस प्रकार लाखों रुपये बटोरते हैं । बटोरने के बाद दूसरे दिन कहते हैं कि अब आपका नाम हमने हटा दिया । यह कुछ प्रांतों में, कुछ जिलों में, कुछ जगहों में इस टाडा एक्ट का इतना दुरुपयोग है कि सामान्य लोगों का जीना दूभर हो गया है । अभी कांग्रेस का एक शिष्टमंडल जब पीलीभीत गया और उस पीलीभीत कांड के बारे में हम लोगो से बात कर रहे थे तो पीलीभीत के अन्दर जो कुछ हुआ, सो हुआ, लेकिन बहुत सारे लोग ऐसे मिले जिन्होंने बताया कि साहब, हम इस हिन्दुस्तान में जी तो रहे हैं, लेकिन हम यह नहीं कह सकते कि इस आजाद हिन्दुस्तान में जी रहे हैं । एक ने मार्च का किस्सा बताया । 14 साल का बच्चा जो स्कूल से आ रहा था उसको पकड़ कर टाडा एक्ट में बंद कर दिया गया । उसका भाई 16 साल का उसको पकड़ कर टाडा एक्ट में बन्द कर दिया गया उसका बाप, उसके चाचाओं ने अपने आपको पुलिस को हैंडओवर किया कि इन बच्चों को तो छोड़ दो, उन्होंने क्या बिगाड़ा है, तो उनको भी बन्द कर दिया गया और इस प्रकार छः आदमी बन्द हैं जो हमने अपनी रिपोर्ट के अन्दर सबमिट किया और आ कर भी बताया । यह तो एक किस्सा है इस तरह के न मालूम कितने लोगों को टाडा एक्ट में, इस तरह के जो पुलिस के लोग हैं, वह डाल देते हैं । टाडा एक्ट को हमने इस देश को बचाने के लिये बनाया, विध्वंसकारियों से बचाने के लिये बनाया, विध्वंसकारियों के खिलाफ बनाया, लेकिन इसलिये तो नहीं बनाया कि पुलिस को एक ऐसा हथियार मिल जाए कि जिससे उनका भ्रष्टाचार बढ़े, जिससे बेईमानी बढ़े, जिससे आम लोगों का रहना दूभर हो जाये । तो आज यह मैंने कुछ आपको उदाहरण दिये हैं । लेकिन बहुत सारे इस तरह के हालात हैं जो देश के सामान्य हिस्सों में मामूली से झगड़ों के अन्दर पुलिस टाडा एक्ट को काम में लेती है, छोटे मोटे सांप्रदायिक झगड़ों के अन्दर पुलिस टाडा को काम में लेकर शरीफ लोगों को जो उस के अन्दर इन्वाल्व नहीं होते हैं, उनको टाडा एक्ट में डाल देती है । तो माननीय गृह मंत्री जी ऐसे केसेज की आप जांच करवायें, जो निर्दोष लोगों को टाडा एक्ट में बन्द करने का और पुलिस

ने टाडा एक्ट को अपने भ्रष्टाचार और बेईमानी का माध्यम और साध्य बना लिया है, उसको आप समाप्त करायें। उसके अलावा आप टाडा एक्ट रखते हैं, टाडा एक्ट के समय का विस्तार करते हैं, उन प्रान्तों में आप टाडा एक्ट को लागू करते हैं जहां पर टैरोरिस्ट एक्टिविटीज जोरों से हैं, यह वास्तव में यह टैरोरिस्टों पर लागू होता है, तो मैं आपका स्वागत करता हूं इस एक्ट का स्वागत करता हूं लेकिन जहां पुलिस ने इसको अपने भ्रष्टाचार का माध्यम बना लिया शरीफ लोगों को बंद करने का माध्यम बना लिया या कुछ सब्जी काटने की छुरी या चाकू मिलने पर या थोड़ा सा बारूद मिलने पर लोगों को बन्द कर दिया जाता है तो वहां यह कानून लागू नहीं होना चाहिये।

धन्यवाद।

SHRI GOP ALSINH G. SOLANKI (Gujarat): Thank you, Madam I would bring some particular measures which are reflected in the society because of the introduction of this Bill right from 1987. This is particularly the result of the first blood which was tasted by the past Government in 1975 during the reign of Emergency.

They introduced MISA in 1976. Thereafter in 1987, with a view to retain their power this particular Bill was brought in. This Bill ought not to have been brought or introduced, looking to the l aws of the land Which were sufficient to meet the terrorist activities. This Bill was introduced so that the people are put behind the bars and the Government need not explain to them why they have been put behind the bars. Not only that but I would say some thing more than that .The Government promised to control the situation prevailing in many parts of the country within a span of two years, which they failed. This Act was Further extended but the Government could not do anything. If you look at the position of Punjab, you will find that the terrorist activiiea are on the rise endangering humtep lives in spite of the presence of SRP CRP and the police. People whether they support or oppose the terrorists are being slaughtered for no reasons But the Government has become h.l-less. If you look at the position of Kashmir also, we can say that there is nothing like law and order. In Andhra Naxalite activities are still there. If we compare the number of arrests in various States, including Assam, with the number of arrests in Gujarat, the position is quite shameful for the State of Gujarat which is my own State.

This Act is applicable only where the Government machinery or administration has failed to maintain law and order and for that, areas have to be notified like Punjab, Kashmir and Assam but not Gujarat. You will be surprised to note that in Gujarat upto 1936,1937 persons were arrested, while in Punjab 3625 persons were arrested. In Gujarat, up to 1989,4031 persons were arrested, while in Punjab 2146 persons were arrested. And up to September 1990, in Gujarat 1697 persons were arrested while in Punjab there were only 982 persons were arrested.

I recollect the statement given b the Chief Minister of Gujarat in November, 1930 of the press: "Though there is no applicability or no possibility of the application of this Act, though we are compelled to apply this Act in case of persons arrested in Gujarat.' It is a very shameful act on the part of the Government that not only this TADA Act was politicalised but the people in Gujarat had to suffer a lot.

Further, Madam, I would like to bring to the notice of the House that under this particular Act the onus of proof lies with the accused. Whereast under the other laws, it lie s with th prosecution to prove the gusedbuthera

[Shri Gopal Singh Solanki]

prove his innocence if he wants to get acquitted. Not only that, under this Act, the procedure of getting a bail is also precarious. It. i snot challengeable even in the Supreme Court. Once *prima facie* it is held by the designated court that the persons is involved or if the person is arrested on *prima facie* having committed the offence, the person under TADA is not released on bail, and cannot appeal whereas under other laws, the accused may go in for appeal before the High Court or the Supreme Court, but by an interlocutory order, he cannot go even before the Supreme Court,

under TADA. Therefore, there is a serious Curtailment of the rights and this requires to be amended. I would say that even at the introductory stage this TADA was not at all required; the existing law of the land was enough to meet with terrorist activities. Thank you.

कुमारी सईदा खातून (मध्य प्रदेश) : माननीय उपसभाध्यक्ष महोदया, मैं गृह मंत्री जी द्वारा लाए गए आतंकवादी और विध्वंसक क्रियाकलाप अधिनियम, 1987 का संशोधन करने वाले विधेयक पर अपना समर्थन पेश करती हूं और सरकार का ध्यान कुछ बातों की तरफ दिलाना चाहती हूं। देश में बढ़ता हुआ उग्रवाद और नक्सलवाद बेशक अब इस देश के लिए परेशानी का बायस बन गया है। पंजाब, कश्मीर, असम और तमिलनाडु में बढ़ता हुआ उग्रवाद और मध्य प्रदेश, महाराष्ट्र में बढ़ता हुआ नक्सलवाद और बिहार, उत्तर प्रदेश, राजस्थान और गुजरात आदि ऐसे राज्य हैं, जहां पर आए दिन संप्रदायवाद फैल रहा है। इन सब के पीछे राजनीतिक, आर्थिक, धार्मिक और बेरोजगारी के कारण सबसे अग्रणीय हैं। इन्हीं कारणों की वजह से और खासतौर पर मंहगाई इनमें सबसे बड़ा कारण है। मंहगाई इस देश की इतनी बढ़ी हुई है, जिसके बारे में हमने पिछली बार बजट पर भी अपने विचार पेश किए थे। तो मंहगाई और बेरोजगारी के कारण अग्रणीय दिखाई देते हैं।

महोदया, मैं मध्यप्रदेश के बालाघाट जिले से बिलोंग करती हूं, जहां पिछले दिनों ही नक्सलवादियों ने पुलिस की एक जीप को उड़ा दिया था और नौ पुलिस जवानों की निर्मम हत्या कर दी थी। आए दिन मध्य प्रदेश में, महाराष्ट्र में बढ़ता हुआ नक्सलवाद इसी बात का सबूत है कि वहां पर जो बड़े बड़े बांध बनाए गए या कारखाने लगाए गए, उससे वहां के आदिवासी खानाबदोष की जिंदगी बसर करते हैं। पहाड़ों पर जाकर अपनी छोटी सी झोपड़ी, झुग्गी झोपड़ी बनाकर रहते थे, उन आदिवासियों को उनकी झोंपड़ियों से हटाकर, दूसरी जगह न बसाते हुए, बेघरबार कर दिया गया और उस जगह बड़े बड़े कारखाने इत्यादि लगाए गए। तो मेरा माननीय गृह मंत्री जी को एक सुझाव है, जो मैं बताती हूं, कि पहले उनको बसाइये और फिर बाद में हटाइये। देश के विकास के कार्यक्रम जरूर चलाइये, लेकिन उन डेम और खदानों में उनके बेरोजगार बच्चों को रोजगार जरूर दीजिएगा क्योंकि नक्सवलाद जो है यह इसलिए बढ़ा है कि खाली दिमाग शैतान का घर होता है और पेट की आग से इंसान तड़प कर कुछ भी करने को आगे बढ़ जाता है, हथियार उठा लेता है। इस मंहगाई के जमाने में जब खाने को कुछ नहीं मिलता तो लोग गोलीखाने से भी नहीं डरते और इस तरह उग्रवाद और नक्सलवाद को बढ़ावा मिलता है। तो मेरा सुझाव यही है कि उन युवकों को जो बरोजगार हैं, उन्हें रोजगार के अवसर पहले मुहैया करायें क्योंकि जैसा मैंने कहा खाली दिमाग शैतान का घर होता है।

इसके अलावा, उपसभाध्यक्ष महोदया, जो धार्मिक उन्माद छिड़ता है, जो संप्रदायवाद फैलता है तो उसके तहत जैसे राजस्थान, उत्तर प्रदेश आदि बड़े-बड़े राज्य हैं, वहां पर यह टाडा एक्ट का बड़ी जोरदारी से खैरमकदम किया जा रहा है और उन लोगों को गिरफ्तार किया जा रहा है, जो बेकसूर हैं। अभी राजस्थान में रामनारायण वर्मा के एक

प्रश्न के लिखित उत्तर में राजस्थान के गृह मंत्री ने विधान सभा में जानकारी दी, जिसमें 3 व्यक्तियों को, 18 साल की आयु से कम बताते हुए गिरफ्तार किया गया है। और बाद में डेजग्नेटिड कोर्ट, अजमेर में मेडिकल के आधार पर इन्हें 18 साल से ऊपर माना गया। गिरफ्तार व्यक्तियों में से खास तौर से, उनकी जो सूची सदन में रखते हुए गृह मंत्री ने अपना उत्तर दिया था—राजस्थान की बात बता रही हूं मैं—तो उसमें कई व्यक्तियों के पास ऐसे प्रमाण थे कि 178 व्यक्ति उनमें से बेकसूर गिरफ्तार किए गए थे जिनके पास कोई हथियार भी बरामद नहीं हुआ था। राजस्थान प्रदेश कांग्रेस के अल्पसंख्यक प्रकोष्ठ का भी एक प्रतिनिधि मंडल मार्च के महीने में मुख्य मंत्री जी से मिला था और "टाडा" कानून के अंतर्गत गिरफ्तार निर्दोष व्यक्तियों को शीघ्र रिहा करने की मांग की थी। गृह मंत्री जी ने भी लिखित उत्तर में विधान सभा में स्वीकार किया था कि "टाडा" एक्ट के अंतर्गत गिरफ्तार 228 व्यक्तियों में से 178 के पास कोई हथियार और और विस्फोटक पदार्थ बरामद नहीं हुए थे। तो माननीय गृह मंत्री जी से मेरा एक विनम्र आग्रह है कि जिन-जिन स्टेट्स में ऐसे बेकसूरों को गिरफ्तार किया गया है, उनको तत्काल छोड़ा जाए। जिनके पास आपको कोई हथियार बरामद नहीं हुए, कोई सबूत आप बरामद नहीं कर पाए, तो ऐसे लोगों को गिरफ्तार करके ढाई-ढाई, तीन तीन साल तक रखने में आपको क्या मजा आ रहा है? तो उन लोगों को पहले आप छुड़वाइये और हर स्टेट से आप ऐसी एक लिस्ट मंगायें कि "टाडा" एक्ट के तहत किन-किन लोगों को गिरफ्तार किया गया है और जो लोग बेकसूर साबित हो रहे हैं, उनको तत्काल छोड़ा जाए।

आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपकी शुक्रगुजार हूं। धन्यवाद।

श्री ईश दत्त यादव (हरियाणा) : उपसभाध्यक्ष महोदया, देश में फैली आतंकवादी हिंसा के कारण पैदा हुई असामान्य स्थिति से निबटने के लिए आतंकवादी और विध्वंसक क्रियाकलाप (निवारण) (संशोधन) विधेयक, 1991 का घोर विरोध करता हूं।

मैडम, यह कानन सन् 1987 में बना था। पहले 1987 में एक अध्यादेश लाया गया और फिर 24 मई, 1987 से इसे अधिनियम का रूप दे दिया गया दो वर्ष के लिए। फिर 23 मई, 1989 तक बढ़ाया गया और उसके बाद 23 मई, 1991 तक बढ़ाया गया। फिर सरकार ने अध्यादेश जारी किया 2 मई को और अब सरकार चाहती है कि अगले दो वर्ष के लिए इसे फिर बढ़ा दिया जाए।

महोदया, मेरा ऐसे कानून में कोई विश्वास नहीं है क्योंकि इस देश के अंदर ऐसे अनेक कानून हैं जिनके अंतर्गत अपराध को रोका जा सकता है, अपराधी को दंडित किया जा सकता है। इस कानून से, जो चार साल पहले बना उग्रवाद की, पंजाब की, असम की, कोई समस्या हल नहीं होगी। ज्यों-ज्यों दवा की मर्ज बढ़ता ही गया। जैसे-जैसे इस कानून की अवधि को आप बढ़ाते गए, आतंकवाद, पहले जो पंजाब में शुरू हुआ था, आज पूरे देश के अंदर इसका विस्तार हो गया है—चाहे असम हो, चाहे आन्ध्र प्रदेश हो, देश का कोई हिस्सा देख लीजिए। असम में विदेशी इंजीनियर की अपहरण करके हत्या हुई, दुरैस्वामी. जी. का प्रकरण पूरे देश के सामने है और हमारी सरकार, केन्द्र की सरकार बेबसी की हालत में है। सरकार के पास कोई उपाय नजर नहीं आता दुरैस्वामी. जी. की मुक्ति के लिए। इसलिए, महोदया, मैं इस कानून का विरोध करता हूं, इस बिल का विरोध करता हूं।

इस देश में कड़े कानून बनाने के बहुत एक्सपेरिमेंट किए गए। जब अंग्रेजों का राज था, इस देश में रौलट एक्ट बना और उसमें उसका मूल सिद्धांत था—नो दलील, नो अपील, नो वकील। कुछ नहीं किया जा सकता था। लेकिन

[श्री ईश दत्त यादव]

जो लड़ाई थी, उसे काले कानून से नहीं दबाया जा सका । लेकिन जो लड़ाई उसको उस काले कानून से नहीं दबाया दूसरा एक्सपेरिमेंट इसी पार्टी की सरकार ने सन् 1975 में किया । आंतरिक सुरक्षा अधिनियम लागू करके हम सब लोग जो विपक्ष में हैं उनको 18-18 महीने आपने जेल में डाला । नतीजा क्या हुआ उस कानून से ? आपका पूरे देश को कारागार बनाया था तो आपका पूरे देश से सफाया हो गया । जब आपने मीसा लागू किया था और 18 महीने के अंदर आपने देश को कारागार बनाया तो आपका सफाया हो गया । कानून तो इस देश में अनेक हैं, उन कानूनों के जरिये आप निबटने का प्रयास करिये और आप इसका अध्ययन करिये कि देश के अंदर उग्रवाद क्यों बढ़ रहा है ? केवल खालिस्तान की मांग को लेकर के नहीं, उग्रवाद बढ़ने पर आप विचार करिये कि देश के अंदर क्यों बढ़ रहा है ? मेरी राय में महोदया, देश के अंदर जो बेकारी है, गरीबी है सरकार बेकारी और गरीबी की समस्या को जो हल नहीं कर पा रही है, यह उग्रवाद बढ़ने का मुख्य कारण इसके पीछे नजर आता है । एक समय था देश के अंदर जब पूरा देश गरीब था । अन्न के मामले में देश के हालत खराब थी । उस समय पंजाब और हरियाणा चाहे एक रहे हों, चाहे अलग हो गये हों देश के अंदर सबसे ज्यादा अन्न उत्पादन इन दोनों प्रदेशों में होता था । पूरे देश की समस्या हल करने के लिए अन्न उत्पादन होता था । आज वह स्थिति नहीं है जो पहले पंजाब की थी, जो पहले हरियाणा की थी । आज वहां का नौजवान बेकार हो गया है, आज पंजाब और हरियाणा के उद्योग धंधे भी प्रभावित हैं । शिक्षा प्राप्त करने के बाद जब नौजवान बेकार हो गये तो उग्रवाद का वहां से जन्म हो गया । आपको सोचना पड़ेगा कि देश की आर्थिक स्थिति का किस तरह से समाधान किया जाये ? आपने जो बजट प्रस्तुत किया है, मुझे उससे बड़ी निराशा हुई है । उसमें भी कोई ऐसी व्यवस्था नजर नहीं आ रही है जिससे देश की आर्थिक स्थिति में आप कोई सुधार ला सकें । महोदया, देश की शिक्षा प्रणाली में भी आपको सुधार करना पड़ेगा । शिक्षा प्रणाली भी आपकी दोषपूर्ण है और इस शिक्षा प्रणाली से कोई लाभ नहीं है बल्कि बेकारी बढ़ने वाली है । सूर और तुलसी की कवितायें पढ़ करके या इन पर विवेचन करके या अकबर और बाबर का इतिहास पढ़ करके यूनिवर्सिटी और कालिज से जब नौजवान बाहर निकलता है तो उसको कहीं नौकरी नहीं मिलती, रोजी और रोटी नही मिलती और फिर जब घर से वह निराश हो जाता है, नौकरी नहीं मिलती, उसकी जीविका की समस्या नहीं हल हो पाती तो उसको कोई न कोई गलत रास्ता अख्तयार करना पड़ता है । मैं चाहूंगा कि सरकार इन सब पहलुओं पर गंभीरता से विचार करे कि उग्रवाद जन्म कहां से लेता है, बढ़ता कहां से है, इसको रोकने के लिए इसका तरीका क्या हो सकता है ?

महोदया, सरकार ने नई इण्डस्ट्रियल पोलिसी की घोषणा करदी है और आज इस सदन में इस पर चर्चा भी होने वाली है । मैं एक चीज कहना चाहता हूं कि इस देश की बेकारी का, गरीबी का और बेकार नौजवान जो फस्टेट हो करके अपराध में लिप्त हो रहा है उसकी समस्या हल करने के लिए केवल मात्र तरीका है जिसको महात्मा गांधी ने कहा था—लघु उद्योग, स्माल स्केल इण्डस्ट्रीज । इसके लिए सरकार को प्रयास करना पड़ेगा । लेकिन जो नई औद्योगिक नीति है, उस औद्योगिक नीति में लघु उद्योग को प्रश्रय नही दिया गया है । सरकार ने इस वर्ष का जो बजट प्रस्तुत किया है, उस बजट में भी लघु उद्योग के लिए जो आदमी बेकार हैं, नौजवान हैं, गांव का रहने वाला है उसके लिये कोई समुचित व्यवस्था नहीं की गई है । मान्यवर, इसलिए मैं आपके माध्यम से सरकार से निवेदन करना चाहता था कि देश की बेकारी का, गरीबी का निवारण करने के लिए जब तक आप व्यवस्था नहीं करेंगे, शिक्षा प्रणाली में जब तक आप सुधार नहीं करेंगे तब तक इस देश में उग्रवाद

बढ़ता रहेगा, चाहे इस कानून की अवधि आप बढ़ालें और चाहे इससे ज्यादा सख्त और कानून बनालें, लेकिन उग्रवाद इस देश से खत्म होने वाला नहीं। अंतिम चीज जो मैं आपसे निवेदन करना चाहता हूं वह यह है कि इस सदन में और उस सदन में बराबर बहस चली है कि मौजूदा हालात में इस उग्रवाद को समाप्त करने के लिये, पंजाब और असम की समस्या को हल करने के लिये आपको राजनीतिक हल ढूंढना पड़ेगा, विपक्ष के लोगों को साथ लेकर चलना पड़ेगा लेकिन मैं समझता हूं कि डेढ़ महीने से ज्यादा हो गया इस प्रकार सरकार को आये हुये, इस डढ़ महीने के अन्दर उग्रवाद को समाप्त करने के लिये और उग्रवाद पर काबू पाने के लिये सरकार ने केवल यही बिल प्रस्तुत किया है। हो सकता है कि मेरी जानकारी सही न हो लेकिन आज तक माननीय गृह मंत्री जी ने या भारत के प्रधानमंत्री जी ने या कांग्रेस पार्टी की सरकार ने कभी भी विपक्ष से इस संबंध में कोई सलाह-मशविरा नहीं किया है कि देश के अन्दर जो उग्रवाद बढ़ रहा है, उससे निपटने के लिये क्या प्रयास किये जायें ? इस तरह का कोई प्रयास सरकार ने नहीं किया है।

महोदया, मैं एक चीज और कहना चाहता हूं। समाजवादी जनता दल की सरकार इसके पहले थी और उसके प्रधानमंत्री श्री चन्द्रशेखर जी ने उग्रवाद को समाप्त करने के लिये प्रयास किये थे। राष्ट्रीय मोर्चे की सरकार जो पहले थी और जिसमें हम भी शामिल थे, उसमें यह हिम्मत नहीं थी लेकिन इस देश के महान नेता चन्द्रशेखर जी ने साहस किया था और पंजाब के अन्दर चुनाव कराने की घोषणा की थी। पंजाब में चुनावों की तिथि निश्चित हो गई थी और जितनी फोर्स की जरूरत थी, वह सारी फोर्स सरकार ने पंजाब में भेज दी थी। चुनाव की सारी तैयारियां हो गई थीं। बीस घंट शेष रह गये थे। लेकिन वहां के राज्य-पाल को कंसल्ट नहीं किया गया, जो वहां के सबसे बड़े प्रशासक थे और इस बारे में राज्यपाल महोदय का बयान बहुत बार पढ़कर सुनाया गया। मैंने भी सुनाया। भोर के तीन बजे जब राज्यपाल महोदय गहरी निद्रा में थे उन्हें जगाकर बताया गया कि पंजाब में चुनाव स्थगित कर दिये गये है। क्यों स्थगित कर दिये गये ? माननीय चन्द्रशेखर जी चाहते थे कि पंजाब में जनता की चुनी हुई सरकार आ जाय। सन् 1987 से आप वहां चुनाव नहीं करवा सके। सन् 1987 में बरनाला की सरकार बर्खास्त की गई थी किन्तु आप वहां चुनाव कराने का साहस नही कर सके। मेरा तो यह आरोप है सरकार उग्रवाद को बढ़ावा दे रही है। अगर पंजाब में चुनाव हो गये होते, वहां एक लोकप्रिय सरकार आ जाती तो यह अच्छा काम होता। चाह किसी दल की सरकार वहां आ जाती... (व्यवधान)

श्री नरेश सी० पुगलिया : कितने लोगों को वहां मरवा दिया आपने... (व्यवधान)

श्री ईश दत्त यादव : तो अगर पंजाब में चुनाव हो गये होते और वहां एक लोकप्रिय सरकार बन गई होती तो आपको इस कानून की समयावधि बढ़ाने की आवश्यकता नहीं पड़ती। असम में चुनाव हो गये, वहां उल्फा का जो आंदोलन है सरकार उसे समाप्त करने का प्रयास कर रही है। इसी तरह से अगर पंजाब में सरकार बन गई होती तो वह उस समस्या को सुलझाने का प्रयास करती। उस दिन तक तो आपकी सरकार बनी नहीं थी इसलिये मेरे पास कोई प्रभाव नहीं है लेकिन मुझे यह शंका जरूर है कि आप लोगों ने पंजाब में चुनाव को स्थगित करवाया और मुझ यह शंका इसलिये है कि आप तो चुनाव का मैदान हार गये थे आप का कोई उम्मीदवार पंजाब में चुनाव लड़ नहीं रहा था और यहां लोकसभा में आप बहुमत में नहीं थे और आपको अपना बहुमत साबित करना था, यही

(श्री ईश दत्त यादव)

कारण हो सकता है, जिसकी वजह से आपने पंजाब में चुनाव स्थगित करवा दिये। पंजाब का चुनाव अगर हो, गया होता, तो आज से डेढ़ महीने पहले ही हो गया होता, तो वहां की स्थिति में सुधार हो गया होता। मैं अपने नेता चन्द्रशेखर जी को हृदय से धन्यवाद देता हूं कि उन्होंने पंजाब के अन्दर चुनाव करने के लिये पहल की। लेकिन आप लोगों को कायर तो मैं नहीं कह सकता; इसमें आपको चालबाजी रही होगी कि पंजाब के चुनाव को स्थगित कर दिया।...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude now, Mr. Yadav, have taken a lot of time.

SHRI ISH DUTT YADAV : am concluding, Madam, I will not take more than a minute.

पंजाब के अन्दर राज्यपाल जिसकी गरिमा होती है, संविधान के अन्दर जब उनको जगाकर कहा गया कि आप का सारा परिश्रम, आपकी सारी याचना पंजाब की जनता से शांतिमय ढंग से चुनाव होना चाहिये, बेकार हो गयी। तीन बजे जब उनको जगाया गया और बताया गया तो उस संवैधानिक हैड को इस घोषणा से बहुत ठेस पहुंची और उन्होंने राज्यपाल पद से इस्तीफा दे दिया। आज मैंने समाचार पत्रों में पढ़ा कि वहां नये राज्यपाल भेजे जा रहे हैं। ये शुभ लक्षण नहीं हैं अगर इस तरह से तानाशाही रवैया चलता रहेगा तो समस्या हल नहीं होगी।

इ हीं शब्दों के साथ मैं जो विधेयक प्रस्तुत किया गया है, उसका विरोध करते हुए सरकार से मांग करता हूं कि आप इसको गंभीरता से सोचिये, इसका राजनीतिक हल निकालिये, बेकारी और गरीबी की समस्या को आप हल कीजिये तो बहुत कुछ उग्रवाद पर नियंत्रण पाया जा सकता है। धन्यवाद।

DR. NARREDDY THULASI REDDY (Andhra Prades) : Madam, I start with a Telugu proverb; *Rogani kante chikitsa pramod a karam* That means, the treatment is worset han the disease. So TADA is 'like that. Therefore, at the very outset itself I strongly and vociferously protest and op-posethis Draconian, diabolical, cruel and black Bill.

Madam, this law should be resorted *to,* this law should be used very, very rarely and very very cautiously, just like *Brahma-stram,* just like *Nagastram,* just like *Gandeevam,* but nowadays it is being used very casually, very, commonly, very frequently. Madam successive extensions of the law by the successive Government clearly indicate that they had failed in controlling terrorism through TADA. So, TADA cannot control terrorism not only in Punjab and Kashmir but anywhere else in the country. It is only political, social and economic reformation in a calm and conducive atmoshepe which can do it. That is the only solution for controlling terrorism.

Madam, recently at a reception given in honour of the honourable Home Minister by Jathedar Rachpal Singh, the Honourable Home Minister said that he would try to bering Punjab Sikhs back into the national main Stream by political dialogue, with love, amity and brotherhood, Yes, I welcome this, Madam, the previous Governments also said the samethjng but they failed. Here I am asking one question; If the attitude of the Government is such, then where is the necessity for bringing this Bill to the House today? I want a clarification to this from the honourable Minister while he replies to the debate.

Madam, this law is used indiscriminately in so many States so many times, This was abused, this was misused, so many times. Most of the time it was used against innocents, it was used against political activists and trade union activists. Some times it was used even in petty theft cases also.

Madam, it was misused. There are so many evidences regarding Gujarat. In Punjab alone, according to a statement by the Government, last year nearly 2,194 Punjab Sikhs were killed by the security forces. Out of them, the Government has released the names of only 200 persons. The remaining persons were called generally as suspected terrorists. Madam, I am asking; Without mentioning the names, wthout knowing the names of the people, how can the Government call them as suspected terrorists? Even out of the 200, the Government, the security forces handed over only 20 bodies to the nearest relatives, that too only after tremendous public pressure. So, we can see how this Act was misused.

Madam, this cannot control the terrorists because the terrorists know how to deal with the Government, how to deal with the security forces, how to deal with the police; how to deal with the TADA Act, They know how to escape, They know how to teach, So, this is mainly used against innocent people.

Madam, this is a protective shield for the police people to hide their inefficiency. This is a boon for the police presonnel and corrupt people to mint money like anything It is easy for the police people to do so because according to the ordinary law they have to file a charge-sheet within three months but according to this TADA Act they can file it within a year. So, this is a protective shield for the police people.

Madam, under this law there are designated courts. An accused can appeal to the designated courts. If he is refused, he can not go to the High Court, and he has to appeal to the Supreme Court. I am asking; Is it possible for a common man to approach the Supreme Court ? Is it not costlier ? This is against the golden principle of justice. What does it say ? According to the golden principle of justice, a person continues to be innocent until he is proved to be quality. This Bill is against this golden principle of jus'ice.

Madam, even the imperial rulers, colonial rulers did not resort to this kind of laws, Even in those days terrorism was there, but they did not resort to this kind of laws. Let us recall the Rowlatt Act. What happened ? I can say that this is more dangerous, more harmful than the Rowlatt Act. Even for that, out-ancestors, our freedom-fighters, our great leaders protested and fought against the Rowlatt Act. Let us recall the tragic incident of 1919, that is, the Jallianwala Bagh incident.

We are seeing all this. Still wo a;e implementing this law. Unfortunately, today there is no Mahatma Gandhi ji, there is no Rabindranath Tagoreji. That is why these things are happening nowadays.

Madam this is against the Fundamental Rights. This is against the human rights. This is against the civil lights. In international for a there are various charges against India that India is violating the civil rights. Why is all this happening? It is because of the existence of these laws. These laws are damaging the image of our great country.

Madam, in the year 1989 while replaying to this Bill the then hon. Minister of State for Home Affairs said that he hoped that a day would come when there would be no necessity of this Bill. Today, I think, that day has come. That is todav. So, the sooner we put an end to this, the better would it be for us.

[Dr. Narreddy Thulasi Reddy]

Madam, I am concluding again with a Telugu proverb :

"Thappulucheyuta Manava La-kshanam; Surididdu-konuta Vive-kavanthula Lakshanam", That means ;

To err is human, but to correct is the character of a clever man. So, Madam, this day, in the fair name of our country, as champions of civil rights let us not enact this Amendment. Its enactment would blemish our statute book.

Thank you, Madam.

श्री सुरेश पचौरी (मध्य प्रदेश) : माननीय उपसभाध्यक्ष महोदया, आतंकवादी और विध्वंसक क्रियाकलाप (निवारण) (संशोधन) विधेयक 1991 के समाधान में बोलने के लिये मैं खड़ा हुआ हूं। महोदया, यह बहुत दुर्भाग्य की बात है कि जहां आजादी से पहले हमारे देश को परतंत्रता की बेड़ियों से मुक्त कराने के लिये रेवोल्यूशरी स्टेप्स उठाये जाते थे, आजदी के बाद इन रेवोल्यूशनरी स्टेप्स को एक अलग नाम दे दिया गया है और इसमें बहुत हद तक आतंकवादी गतिविधियां शामिल हो गई हैं। मुझे इस सदन के एक सम्मानित सदस्य की बातें याद आ रही हैं। श्री यशवन्त सिन्हा यहां मौजूद हैं। उन्होंने एक बार यहां जालियांवाला बाग का जिक्र किया था और उन्होंने कहा था कि रौलेट ऐक्ट के तहत वह कार्यवाही की गई थी और जनरल डायर के निर्देश पर उस समय जो लोग वहां आंदोलन में भाग ले रहे थे, उन पर जुल्म और सितम ढाये गये थे। कुछ ऐक्ट इस तरह के आये हैं कि उनकी आड़ में कई बार वह सब कार्यवाही हो जाती है, जिन कार्यवाहियों की अपेक्षा आम जनता नहीं करती। यद्यपि आतंकवाद शब्द अपने आप में एक ऐसा शब्द है कि इस शब्द का उल्लेख भी कभी हम लोगों के द्वारा न किया जाय, ऐसी हम लोग कल्पना करते हैं क्योंकि आतंकवादी हिंसा में विश्वास करते हैं, खून-खराबे में विश्वास करते हैं, स्मगलिंग में विश्वास करते हैं, देश में अराजकता फैले और अव्यवस्था हो, वे इसमें यकीन रखते हैं। इसलिये निश्चित रूप से उनकी गतिविधियों पर अंकुश लगाना बहुत आवश्यक है और इस बात को मद्देनजर रखते हुये 24 मई, 1987 को एक अधिनियम जारी हुआ, दो वर्षों के लिये। उस समय यह परिकल्पना की गई थी कि इन गतिविधियों पर अंकुश लगेगा। लेकिन दुर्भाग्य से इन दो वर्षों की अवधि में हम उस तरह से सफल नहीं हो पाये जिसकी हमने कामना की थी। इसलिये फिर 23 मई, 1989 को इसका समय बढ़ाया गया और फिर 23 मई, 91 को आज यह हमारे सामने प्रस्तुत है। महोदया, इस संबंध में मैं यह कहना चाहता हूं कि 8 जनवरी, 1991 को एक अतारांकित प्रश्न के उत्तर में बताया गया कि आंध्र प्रदेश में 925, अरूणाचल प्रदेश में 22, असम में 267, गुजरात में 1937, मध्य प्रदेश में 92, महाराष्ट्र में 166, मणिपुर में 193, पंजाब में 3685 और वेस्ट बंगाल में 457 लोग गिरफ्तार किये गये। महोदया, इसमें जो सबसे चौंकाने वाली फिगर है, वह गुजरात की है। पंजाब में आतंकवादी गतिविधियां हैं, इससे कोई इंकार नहीं करता। लेकिन गुजरात, जो महात्मा गांधी का राज्य है, मैं विश्वास करता हूं कि जहां के लोक शांति के पुजारी थे, उस प्रदेश में इतने लोगों की गिरफ्तारी निश्चित रूप से चौंकानेवाली है। तो हमें इस बात पर गौर करना पड़ेगा कि ऐसी क्या वजह है जिसके कारण इस तरह की गतिविधियां इन प्रदेशों में बढ़ रही हैं। जहां हम आतंकवाद की बात करते हैं, वहां इस शब्द की व्यापकता पर हमको ध्यान देना होगा। इसी से मिलता-जुलता नक्सलवाद भी है। नक्सलवादी जो भी गतिविधियां होती हैं उसमें भी यही भावना रहती है कि इतना भय और आतंक निर्मित कर दिया जाये कि ब्यूरोक्रेसी में आतंक फैल जाए, उनके अंदर भय व्याप्त हो जाये। कुछ इसी प्रकार की बातों को मद्दे नजर रखते हुए आन्ध्र प्रदेश में वेस्ट बंगाल में और मेरे मध्य प्रदेश के कुछ आदिवासी अंचलों में नक्सलवादी गतिविधियां दिन-प्रतिदिन बढ़ती जा रही हैं। जब हम

एक्ट पर विचार कर रहे हैं तो निश्चित रूप से उन सारी हिंसक गतिविधियों पर हम को नज़र दौड़ानी पड़ेगी जिनकी वजह से दायें-बायें इन गतिविधियों पर न केवल जो अंकुश लगना चाहिए वह लग पाता है बल्कि इनको सहयोग मिलता है। इसलिए उन सारी शक्तियों को, सारी फोर्सेज को आइडेंटीफाई करना जरूरी है जिनसे समय-समय पर इस प्रकार की गतिविधियों में संलग्न लोग मदद ले लिया करते हैं। महोदया, यद्यपि यह बात कही जाती है कि जब इस प्रकार की गतिविधियों में लीन लोग उन परेशान लोगों के सम्पर्क में आते हैं जो सामाजिक विषमताओं, सामाजिक कुरीतियों और सामाजिक अन्याय के शिकार होते हैं जब उनके सम्पर्क में आते हैं और उनको अपने पक्ष में करने की कोशिश करते हैं। तो हम को देखना पड़ेगा कि ऐसा वातावरण निर्मित न होने पाए और इसके लिए सरकार की तरफ से ऐसी व्यवस्था करनी पड़ेगी कि इस प्रकार की कुरीतिया न हों और उसके लिए हमारी तरफ से प्रयास हों यह तभी हो पाएगा, जब हम निश्चित रूप से यह मान कर चलें कि इस बिल की जो समय सीमा है उसके अन्तर्गत हम वह परिणाम हासिल कर लेंगे जिस परिणाम की हम लोगों ने कल्पना की है। (**समय की घंटी**) महोदया, मैं केवल दो तीन विनम्रतापूर्वक सुझाव प्रस्तुत करूंगा क्योंकि इस बिल को प्रस्तुत करने के पीछे जो मंशा है, वह मंशा बहुत पवित्र मंशा है। जो प्रयास है वह बहुत अच्छा है। लेकिन हम को देखना पड़ेगा कि आखिर वह कौन सी वजह रही जिसकी वजह से हम समय सीमा के अन्तर्गत वांछित परिणाम हासिल नहीं कर पाए। हमें यह भी सुनिश्चित करना होगा कि इस एक्ट की आड़ में ब्लैक मेलिंग न हो पाए, मनमानी न हो पाए, जुल्म-ज्यादती न हो पाए, पैसे की वसूली न हो पाए और उन नौजवान लोगों की जिन्दगी के साथ खिलवाड़ न हो पाए जिन नौजवानों की जिन्दगी इस देश के नवनिर्माण में बहुत कुछ उपयोगी साबित हो सकती है। बहुधा यह देखा जाता है कि फेक एनकाउंटर दिखा कर कई लोगों के साथ बदले की भावना से कार्यवाही कर ली जाती है या यह दिखाया जाता है कि इतने लोगों के साथ कार्यवाही हुई, ऐसा न हो पाए, इसके लिए निश्चित रूप से जब इस एक्ट के बारे में हम विचार-विमर्श कर रहे हैं जो एक्ट आज के समय के हिसाब से, आज हमारे देश में जो परिस्थिति निर्मित हुई है उनको मद्दे नज़र रख कर लाया जा रहा है, वह एक्ट उपयोगी है, वहां यह भी सुनिश्चित करना जरूरी है कि यह सारी चीज इस एक्ट की आड़ में न हो पायें। यह हम को ध्यान देना बहुत ज्यादा जरूरी है। साथ ही, अक्सर यह देखा जाता है कि जब हम संख्या पर विचार करते हैं कि कितने आतंकवादी गिरफ्तार हुए और जब हम उनकी उम्र का विश्लेषण करते हैं तो मैं विनम्रतापूर्वक आपका ध्यान आकर्षित करना चाहूंगा कि अक्सर वह लोग होते हैं जो 35 साल के नीचे के लोग हैं। ऐसे लोगों की संख्या लगभग 60 प्रतिशत है। आखिर क्या वजह है कि कुछ विदेशी शक्तियां या जो लोग इस देश में विध्वंसकारी कार्यवाही करना चाहते हैं, आतंकवादी कार्यवाही में लीन रखना चाहते हैं वह लोग शामिल हैं निश्चित रूप से यदि इसकी कोई वजह है तो भुखमरी है, बेरोजगारी है। इसलिए उन नौजवानों के लिए एम्पलायमेंट की ऐसी स्कीम निकालनी चाहिए खासतौर से उस क्षेत्र में जहां आतंकवाद ज्यादा है जैसे पंजाब है वहां के लोगों को रोजगार साधन उपलब्ध कराने के लिए कई स्पेशल स्कीम लगानी चाहिए। जहां नक्सलवादी कार्यवहियां जारी हैं जैसे वेस्ट बंगाल, आंध्र प्रदेश, मध्य प्रदेश और बिहार आदि वहां के नौजवानों के लिए, जिनका सहारा सारे राष्ट्रद्रोही एलीमेंट्स लेकर इस प्रकार की कार्यवाहियों में संलग्न हैं, उनके लिए वैसी रोजगार स्कीम्स इन क्षेत्रों में बनाई जानी चाहिए।

अभी कल ही मेरे प्रदेश के एक प्रमुख औद्योगिक नगर इन्दौर में 5 आतंकवादी पकड़े गये हैं जिनके पास से भारी मात्रा में विदेशी शस्त्र बरामद हुए हैं। उनमें महिलायें भी हैं जो बड़ी चौंकाने वाली बात है।

[श्री सुरेश पचौरी]

ध्यान देना होगा कि इसकी इस ढंग से परिसीमा निर्धारित की जाए कि बुजुर्गों के ऊपर जो कई बार इस एक्ट के माध्यम से बदले की भावना से कार्यवाही कर लेते हैं, इस प्रकार की कार्यवाही उन पर न हो पाए। महिलाओं को जो इसमें इन्वाल्व कर रहे हैं वह न कर पायें, बेरोजगार साथियों को इन्वाल्व न कर पायें। ऐसी व्यवस्था करनी चाहिए और मुझे उम्मीद है कि इस ढंग से हम इस एक्ट के माध्यम से ऐसी कार्यवाही करेंगे कि दुबारा इस सदन में इस एक्ट के बारे में चर्चा न करनी पड़े।

इसकी समय सीमा जो दो साल बढ़ा रहे हैं, में माननीय मंत्री जी से कहूंगा कि एक निश्चित सीमा कर लें, भले ही इसका पीरियड 4 साल बढ़ा लें क्योंकि बार-बार इस सदन में इस एक्ट के बारे में और आतंकवादी गतिविधियों के बारे में विचार विमर्श होता है, हम सब इस में भाग लेते हैं तो निश्चित रूप से हम बड़े दुख से भाग लेते हैं। मुझे उम्मीद है कि आज हम इस एक्ट को पास करने जा रहे हैं तो उन सारी बातों पर निश्चित रूप से विचार विमर्श करेंगे जिनकी वजह से हमें यह एक्ट आज पास करना पड़ रहा है। यह न केवल सत्तारूढ़ पक्ष का दायित्व है कि इस देश से आतंकवादी गतिविधियों को समाप्त करे बल्कि सारी देश प्रेमी ताकतों का यह दायित्व बन जाता है कि इस देश में अमन और चैन हो सके और इस देश के आम लोग उन लोगों की गतिविधियों का शिकार न हो पायें जो इस मंसूबे से इस प्रकार की गतिविधियों में संलग्न हैं कि देश में अव्यवस्था फैले और हमारा देश प्रगति और विकास के द्वार पर दस्तक न दे सकें।

इन्हीं शब्दों के साथ मैं इसका समर्थन करता हूं।

SHRI GURUDAS DAS GUPTA (West Bengal) : Madam, while going through the statement of objects and reasons of the Bill, T find that there is a line which says that it was expected that it would be possible to overcome this problem to a large extent within a period of two years. It means, the Government that was Handling the problem of militancy in this country, while enacting this law, expected that this problem was going to subside within a period of only two years. This is not only a childish statement but it also indicates how superficial had been the Government's assessment about the problem. The Government has failed to realise that the problem of terrorism, whether in Punjab or in Kashmir or in any other part of the country, has a deep social root and this deep social root has to be eradicated; otherwise, this problem of social militancy cannot be tackled with successive doses of promulgation of repressive and draconian measures.

[The Vice-Chairman (Shri Bhaskar Annaji Masodkar) in the Chair]

Sir, I have a feeling that we are relying too much on draconian measures. I do not say that the militants should be released or the Government should take a lenient view when people are being killed in ditferent parts of the country. But the problem is, if you rely too much on this repressive machinery and if you give too much of power *to* the repressive organ of the State, then sometimes it occurs that they cross the limit. II the people who are asked to apply this law do not know to what extent they can operate and where to stop, it is likely that they are going to exceed the limit. And if the limit is exceeded, if the balance is set, then, I am constrained to say, it is the delinquency that is being objectively helped it is the militancy that is being objectively helped.

Sir, we have amended the Consti tution to provide for unusual doses of extension of Presidential rule in Punjab. We have promulgated ordi nances, one after another.

4.00 P.M. We have made laws and we have postponed the elections. We have allocated enough funds even to

match AK-47 rifles. We have even imported latest arms from outside the country. We have raised even special force. We have given special commando training. Even then, I am constrained to say that the problem is where it was. *(Time bell rings).* Therefore the time has come for the Government and for the political leaders also to seriously ponder whether we have taken a correct route, whether the steps that art being taken by the Government have been in the right direction. Sir, the Governor who was there in Punjab till yesterday, a leading military personnel, even he had to concede that a responsible Government in Punjab can tackle the problem of militancy in a much better way. If that is the assessment of a person who has been a leading military personnel, then. Sir, there cannot be a short-cut route. The Government while deciding to bring this Bill, is completely silent on when election is going to take place in Punjab. I do not plead any soft-pedalling of the problem of terrorism. I don't say that election should be held in a situation which is totally impossible. But I say, of course, that while postponing the democratic process.. *(Interruptions).*

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : Mr. Gurudas Das Gupta, you have to conclude.

SHRI GURUDAS DASGUPTA. Sir, I may end here and now. But before you had presided, all the speakers were given time, may not be to their satisfaction, but not so short as you ask me to do. You can call any speaker. But 1 believe this is not the way.

THE VICE-CHAIRMAN: (SHRI BHASKAR ANNAJI MASODKAR): This is there.

SHRI GURUDAS DAS GUPTA You are interrupting me from the very moment you have occupied the Chair. Unfortunately, that is my feeling.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : That is wrong. *(Interruptions).*

SHRI GURUDAS DAS GUPTA I am one who is absolutely obedient to the ruling and judgement of the Chair.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : I know that.

SHRI GURUDAS DAS GUPTA: Please have a look at the watch and find out the time taken by me as also the time taken by the previous speakers. Anyway, let me finish. *(Interruption).* Even yesterday, the same incident took place.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : Let me dispel your misunder standing. *(Interruptions).* Plea?e try to understand it. You have been given only two minutes. You began at 3-57 P.M. I rang the bell after 4-00 P.M.

SHRI GURUDAS DAS GUPTA: Is it true that other speakers have finished their speeches within the stipulated time ?

THE VICE-CHAIRMAN: (SHRI BHASKA. ANNAJI MASODKAR) : That I do not know.

SHRI GURUDAS DASGUPTA: You have to know, Sir. You have to go by the record, Sir.

THE VICE-CHAIRMAN(SHRI BHASKAR ANNAJI MASODKAR) : I have to go by the time allotted.

SHRI GURUDAS DAS GUPTA The Chairperson cannot be whim sical. The Chairperson has to be objective and you have to adjust yourself with the reality.. *(Interruptions).*

THE VICE-CHAIRMAN SHRI BHASKAR ANNAJI MASODKAR): Absolutely not. We have to go by time. If we do not go by time... *{Interruption).*

SHRI GURUDAS DAS GUPTA: Sir, I am ready but you do not put your decision on me so arbitrarily.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is nothing arbitrary about it.

SHRI GURUD\S DAS GUPTA: It is very strange , Sir.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There is nothing strange, nothing whimsical.

SHRI N.K.P. SALVE (Maharashtra) : Why argue ? You finish your speech.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I will give you one minute to finish.

SHRI GURUDAS DAS GUPTA: Sir, I am extremely sorry, not for me. *.(interruptions).*

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): How much time do you want ?

SHRI GURUDAS DAS GUPTA: 1 won't take much time. Please allow me to speak. Don't interrupt me, Sir.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR); How much time do you want ? .

SHRI GURUDAS DAS GUPTA: I am not taking an hour.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) • I don't want a negative statement from you. I want a positive statement. How much time do you want

SHRI GURUDAS DAS GUPTA: I want three minutes more.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODAR): All right.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Sir, it will be proper for the Chair to remove the word 'whimsical' and 'arbitrary'.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MA ODKAR): I think let the words be here.

SHRI S.B. CHAVAN : He is a very distinguished person and from him... *(Interruption)...*

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): It is a good appellation.

SHRI GURUDAS DASGUPTA: Sir, without meaning any reflection whatsoever on th Chair and having the greatest regard for the person presiding over, I only said,"It appea to me". I didn't say, "it is arbitraryr *(Interruptions).*

THE VICE-CHAIRMAN (SHRI: BHASKAR ANNAJI MASODKAR) There is no question of argument. I did not rule it out. I allowed it to be there notwithstanding what the Le der of the House said.

SHRI GURUDAS DAS GUPTA: An way, Sir, I did't argue. The point is, the Government has brougt a Bill, but the Government is silent about elections. What I say is that elections cannot take place under any situation; that we understand. But if the Government is totally silent on the question of having elections and this Bill is made a law, I suppose wrong signals go to the people and this by itself is a sufficient inducement for the terrorists to mislead the people that here is a Government which is not interested in maintaining a democratic process, that this is a Government whieh is

interested only in promulgating or enacting draconian laws. So it is a wrong signal that is being given. Sir I believe terrorists must be isolated from the broad section of the masses and if that is to be done, surely enactment of draconian measures is not the only alternative. We have to believe that there must be a many-sided approach. My apprehension is Government is relying too much on one-sided approach. While concluding, I believe there are complaints of excesses being committed on the people of Punjab and also on the people of Kashmir. While asking for immediate release of Mr. Doraiswamy, I still believe the Government cannot move in the way the fascist Governments have done at a different point of time. I do not say you have turned fascist, but 1 do say there are complaints in the tnational and international press ihat something is being done much n excess of necessity, that the people in power should know the limitation tof he use of power and if they don't unp estand the limitations of power, then rthere is bound to be misuse of power. It is time for us to under-stan d. to ponder over whether there hadebeen a misuse of power or there has be en a misuse of power in Punjab oran Kashmir, and if there is a misuse of power, it leads to counter-blist. That is for the people who ar having power to kindly understand.

Sir, my last point is wherefrom the arms are coming, the arms being used by the terrorists. I don't say, I don't believe all the arms are coming from Pakistan. Pakistan is really the country that is helping the terrorists; there is no doubt about it. But is it not true that quite a sizable section of the arms used by the terrorists either in Punjab or in Kashmir or in Assam is coming from the Indian military sources? There is a leakage. There is a complaint that there is a leakage of Indian arms that there is a smuggling of arms from the Indian sources. If it is so, it is dangerous. It means collusion It means involvement and the Government in order to cut off the sources of supply of arms to terrorists must believe and must realise that it has to be vigilant in all spheres. Sir, lastly I only suggest that even if Government decides to make it a law, Government must be very much vigilant to ensure that it is not misused and not only do 1 caution the Government against misuse I again implore upon the Government to seriously ponder over and decide whether there are any other steps more to be taken. If the other avenues are closed, this successive promulgation of ordinances or successive enactment of draconian laws will take the country nowhere. Never in the histroy, nowhere in the world, the suspension of democratic process has been found to be a useful method of settling the social convulsions as we see in our country today.

Thank you.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr.Das Gupta has taken about 11 minutes while his party had been giveu particularly two minutes...

THE GURUDAS DAS GUPTA: Sir, this is ususual. This statement is very unusual....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Mr. Das Gupta, please understand...

SHRI GURUDAS DAS GUPTA: No, Sir. This is not' the kind of privilege I like to enjoy in the House. I would only implore upon you to kindly tell me how much time the other parties had taken.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MAOSDKAR): All right, I will teli you. Now, it is for the House to decide.

Shri Bhasker Annaji Masodkcr]

We have got not less than seven speakers and the time is only fourteen minutes. The House has already fixed that we should put this matter to vote at 4.30 P.M. So, it is for you to tell me how the Chairman has to adjust the time. Otherwise, I have to be arbitrary. I have to be a little whimsical. I am using the adjectives as used by Shri Gurudas Das Gupta. *(Interruptions).*

KUMARI CHANDRIKA PREM JI KENIA (Maharashtra) : Some of the Members are not present. So we can finish it in fourteen minutes.

THE VICE-CHAIRMAN (SHR[1] BHASKAR ANNAJI MASGDKARV I must call everybody. I can't leave any of them. But this is the problem which every speaker must keep in mind before he says, "it is whimsical", "it is arbitrary".

SHRI GURUDAS DAS GUPTA How many minutes did you waste in the course of the conversation I had with you ?

THE VICE-CHAIRMAN (SHRI BHASARK ANNAJI MASOKAR): One minute.

SHRI GURUDAS DAS GUPTA: No, it cannot be one minute.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) Because your clock runs last. That is the whole difficulty. All right. Now, we have fourteen minutes and I will request the Members to curtail their speeches or their views as much as possible. Shri Shabbir Ahmad Salaria.

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir) : I have four minutes. I am fortunate that at least I have four minutes and I can beg of you for one minute, kir. *(Interruptions)..,*

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : You please go ahead.

SHRI SHABBIR AHMAD SALARIA : Mr. Vice-Chairman, Sir, we are discussing about the extension of the Disruptive Activities Act and the question is whether we should pass this Bill where by it is to be extended by two more years. Firstly, the record is that despite the promulgetion of this Act the disruptive activities have not lessened. Secondly, the record shows that not a single person by virtue of this Act has been punished so far. The third thing which should be taken into consideration is that we have ordinary laws. The Indian Penal Code is there, the National Security Act is there and so many other Acts are available in every State which can be used for curbing these activities which are called "disruptive activities". It by use of these Acts we are not able to curb these activities, how can we do that by the use of this Act ? The power of the police to arrest anybody for a disruptive activity is *available* under the ordinary law. It is not that this Act alone enables you to arrest them and to bring them to book. That power is always available.

Firstly, my submission is tha the poblem is deeper. The problem is economic 1 and political. People have lost faith in the present system on account of many reasons because many of those who came to power resorted to corruption and nepotism. Secondly, due to corruption like this, the rich man was benefited and the poor man was driven to the wall because be could not reach the power and thereby large sections of the people lost faith in the present system. Another re-son is that we did not allow democratically elected Governments to subsist in our country. In Kashmir, we overthrew the elected Government in 1953, we overthrew it in

1977 and we overthrew it arbitrarily in 1989 and all these things ultimately alienated the people. Similarly, in Punjab our actions have created doubts and loss of faith. So we should address ourselves, the Government should address itself, to the basic problem if at all conditions are to be improved. This Act which is draconian and much harsher than the Acts which were promulgated by the British to put down the movement of independence in India is a sad story in the history of independent India. I am not for terrorism and I don't say that we should softly play with people who resort to terrorism. But in doing so we should see that exceses are not committed. But when you give more power, power corrupts and corrupts absolutely. This Act has given such powers which can be abused. More often than not this Act has been abused and the people have suffered to a great extent. Therefore, I would submit that the Government should make use of the existing law rather than have this law extended any further because it has already proved ccvmter-prcductive and it has not yielded results which it was expected that this Act would yield. Even if you give it another lease of life it is not going to better the conditions in the country unless we address ourselves to the basic problems which are facing the people in this country. For instance, we bungled when in Kashmir, when a democratically elected Government was available, yet, despite the objections of that Government to a particular person—out of the 85 crores of people of India there was objection to one particular person —that very person was sent with the result that the Government resig-ned. Who benefited thereby ? Did we not thereby give a filhp to dis-ruptionist activities ? And then that gentleman having gone there he dissolved the Assembly He dissolved the Assembly. Is there any power on earth now to restore that Assembly or hold elections there? This Act is like

मरीजे इश्क पे रहमत खुदा की,
मर्ज बढ़ता गया ज्यों-ज्यों दवा की।

This Act is not going to set things right. Therefore, 1 advise the Government that it should use the laws which are already available and deal with the culprits in accordance with the existing laws rather than have the draconian law extended, a law which is a blemish on the fair name of independent India and which is not going to solve any problem, the basic problems being political and economic and those should be solved in that manner by creating a liaison with the people, by removing their difficulties, by restoring their confidence in the present system. Unless that is done, nothing will happen. Therefore, I think that it is no use extending this law. 1 would request the Government to use the present laws and to remove the difficulties, the misgivings and the injustice done to the people so that there will be no need in our country to make use of these laws.

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Sir, I oppose this Bill and I oppose this Bill because it is ineffective in dealing wit h a complex and vast problem. The honoura-ble Minister is following a retrograde policy instead of following a progressive policy. TADA was introduced in 1987 and fouryears have passed and what have weseen ? Instead of there being adownward trend in terrorism orterrorist activities, there has been

[Shrimati Bijoya Chakravarty] an upward trend in the terrorist activi-ties. InA"am, in Punjab, in Kashmir in Andhra and other parts of the country we have seen there is a spurt in the terrorist activities —there is extortion, there is killing, there is kidnapping; that is the order of the day now. Moreover, the police personnel are using this TADA to cover up their inefficiency, to cover up their administrative lapses. They arrest people to make them scapegoats. In this way they cover up their own inefficiency, their own administrative lapses. In 1989 when Mr. Buta Singh brought this Bill before the House, his plea was the same, that if it was extended lor two years the entire terrorist activity in the country could be wiped out. But what have we seen in reality'? The same story is repeated even today. Today again the honourable Minister has brought this amendment Bill seeking to extend this Act for another two years. 1 wonder how the honoura. ble Minister thinks that by extending_ this TADA by another two years he " can control or contain the terriorist activity in the country. Does the Government think that the terrorists, the militants and the extremists are going to offer their necks so that the Home Minister can take hold of them? This Act serves no purpose *lt* has been used indiscriminately in' different parts of the country. In most of the cases it has misu-sed and abused. In 1987, the terrorist activities were not as bad as they are today. In Punjab, Kashmir and in Assam terrorism has' become the rule of *the* day, This Act is not going to help the State in any way. I have seen this happen in Assam. Today, we have the Congress (I) Government in that State and they have not been able to do anything so far. The whole of Punjab is burning and so are Assam and Kashmir. In Assam TADA is used in a blanket manner. The school going childrens, teachers, professors, lawyers, doctors, common man, all these people are apprehended and put in jails for months together. What's the result of all these things?

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) : Madam, you will have to J conclude.

SHRIMATI BIJOYA CHAK-RAVARTY: The net result is that the people are losing faith in the Government. The youth has taken i s as a challenge and they have decided to defy the authorities. The most tragic thing is that while under the Criminal Procedure Code, a person is kept in jail after he has been tried in the court, in the case of TADA a person is put in jail for one year and is not even permitted to apply for bail and after one year he is tried to prove whether he is a criminal or not. I would like to know from the Home Minister as to how many persons who were appr ho nded under the Act actually turned out to be criminals after they were tried in the court after one year of their imprisonment I think the hon. Minister cannot give a*n* answer. I know of several innocent people who were kept in prisons without any trial in the court. These things are happening not only in Assam but also in Punjab and Kashmir. What I feel is that the Government can solve this problem of terrorism only by being sensitive to the people's needs and aspirations. The Government should try to go deeper into the problem and find out the areas where people have been hurt. It must try to reach the roots of terrorism... .*(Interruptions)..*

SHRI S. B. CHAVAN: I have gota Bill in the Lok Sabha at 4.45 and I would request that the debate on this Bill be cut short so that I can give my reply... *(Interruptions)...*

SHRIMATI BIJOYA CHAKRA-VARTY: Sir, it is a very important matter. I had even raised it some

time back in the House. It is about the peasants who were killed at point-blank range in Darrang district. The Home Minister had promised me that he would make a statement in the House, but it seems that he has forgotten. I would like him to make a statement on this kind of killings in the House. We only keep delivering lectures and the result is a zero. I appeal to the hon. Minister to withdraw this Act. The extremists, the terrorists, all these people, who are they? They are the youth, the students of this country. The Government should try to give employment to these people. They should be engaged in some activity. The Government should not think of converting the States into prisons. In this way the Government cannot arrive at a solution to this problem.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Please conclude.

SHRIMATI BIJOYA CHAKRAVARTY: Sir, I would conclude by again appealing to the honourable Home Minister to withdraw the Bill, Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, Mr. Prakash Ambedkar. How much time would you take ? I am asking you because I have to cut down names for want of time. Though I real y want to hear the Members as much as possible, I have to cut down names for want of time.

SHRIPRAKASH YASHWANT AMBEDKAR (Nominated): Sir, I want to make only two suggestions.

Sir, we have been seeing that the Home Minister is bringing forward one legislation after another. As far as Punjab is concerned, I think this is the only solution which the Govemm ent has get. It is the official stand of the ruling party that unless t he terror sts say openly that they are going to abide by the constitution, they are not going to hold tilks with them. Having taken this decision this stand, I do not think tb.3 Govern ment has got any other nnans to hold talks with them, with either the so-called terrorists or the outlaws. If they do not have any msrnan'sm for arriving at a consensus on the issues that are involved, any type of legislation that we may bring forward is not going to solve the problem either of Punjab or of Assam or of any other part of the country. But at the moment, I have no option but to support this because this is the only solution which the Government has at present.

I would like to make one suggestion in this connection. Since the honourable Minister has closed his option of holding talks with the terrorists, let us use this House and let us have a discussion in this House on the issues that are involved in Punjab and Assam. We have been hearing from the Finance Minister that things have affected the economic order or affected the social structure in this country. If they are affecting the social structure and the other structures in this coutry then, I think we should send out signals as to what kind of proposals, what kind of things, what kind of thinking, we are having and if we can send out those signals, th?n we may come to some conclusions which we want and then only this kind of laws that have been brought forward can have some meaning. Otherwise, they can be usei and misused against those communities and those castes, whose basic business, if I may say so, is only robbery because, in the caste-base i society of ours, in which jobs are allotted on the basis of caste, the only job of these communities is robbery. There are a number of castes in this country whose basic job is to rob since there is no other means of livelihood. So, this Act will be used only against these people. If we allow this kind of Acts to be passed and to be applied State after State, then I think people

[Shri Prakash Yashwani Ambedkar] will revolt as due to unemployment in this country. They can not get any subsistence.

I would, therefore, appeal to *ths* honourable Minister to think of using this platform for sending out proper signals to the terrorists and outlaws. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, Ms Chandrika Kenia.

KUMARI CHANDRIKA PREMJI KENT A: Sir, I rise to oppose this amending Bll which purports to extend the life of the TADA Act by a fuither period of two years.

I rise here to register my protest against the draconian measure adopted by the Government to contain the terrorist activities prevalent in Jammu and Kashmir, Punjab and in the other parts of the country. In fact, a look at the statement of objects and Reasons will prove that the purpose of the Act itself has been defeated because in this Statement it is said that it was expected that it would be possible to tackle this problem to a large extent within a period of two years. "It was, therefore, provided in the said Act that it would remain in force for a period of two years, that is, till the 23rd May, 1989." The Government's intention was to provide for this draconian measure only for a period of two years. And further it says, "The life of the said Act was extended by two years, that is, up to the 23rd May, 1991. In view of the fact that the Act was expiring on the 23rd May, 1991 and the terrorists violence still continued unabated, it was decided to further extend the Act by two years." It is an admission, to my mind by the Government that violence continues unabated and the purpose or the objective of the Act is defeated.

Sir, it was intended to be a temporary measure. And the life of the Act was supposed to be very short. The TADA Act was supposed tobe an effective instrument to contain terrorism. But I would like to respectfully submit that the Act is not effective at all. As far as Punjab is concerned, there was a surprise move by the Government to postpone the elections. In fact the Government has not made its stand clear whether the Punjab elections have been postponed or countermanded. I would requesc the hon. Home Miniskrtc declars today the intentions of the Government as regrds the elections.

Sir, I would like to draw the attention of the hon. House to the provisions of the Act. It is a very small Act. The hon. Vice-Chairman once upon a time was a High Court Judge and he knows that certain provisions are very important. I would like to take the hon. Members through some of the important provisions or Sections of the Act One of them is that bail is ordinarily refused. And secondly, once the order of the Designated Court it passed, no appeal lies to the High Court or to the same court, but the appeal lies to the Supreme Court. And furthermore, the confession made to the DSP by the accused is admissible under the ordinary law of the land, that is the Evidence Act. Whatever admissions are made before the police officer or in the police station, they are treated as inadmissible . .*(Time bell rings).* But this is the exception to the rule under the TADA Act. There is a well-estalished law about the onus of proof or burden of proof. In TADA Act, the burden of proof is on the accused

Sir, I would like to know from the hon. Home Minister whether the purpose of the Act has been served or not, whether the Government has taken any review of the

functioning of the Act, and whether the Government will be able to provide us the vital data necessary to assess the implementation of the Act. In fact, the Supreme Court has also made a remark that she TADA Act should not be appi-cable to the ordinary offences or crimes like theft or robbery or murder, etc. As far as Punjab is concerned, the Act hss not made any impact on the terrorist activities.

In the end, I would like to conclude by saying that it is a draco-nian law. It abridges the Fundamental Rights of the citizens. In fact, some of the Members compared it to the Rowlatt Act. And the Amnesty International has also condemned the killings in Punjab and other parts of the country under the guise of the curtailment of terrorism. I would request the Government to withdraw the TADA Amendment Bill.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I am dropping two names most reluctantly because of time constraint, and calling Mr. Swamy to speak on his own motion. Mr. Swamy, would you_ like, to say something on the motion?

SHRI SUBRAMANIANWAMY: I have already said. I am waiting for the reply from the Home Minister.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): You don't want to say anything further?

SHRI SUBRAMANIAN SWAMY Nothing further.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Hon. Minister.

SHRI S. B. CHAVAN: Mr. Vice-Chairman, Sir, I must express my gratitude that some of hon. Members, while criticising the provisions of what we popularly call the TADA Act, mede a number of suggetions. We have been saying almost every day that this is the House which represents the State Governments. This is called the Council of States. And that is why we should reflect the views of State Governments.

At the outset, I must say that extension for two years which was done in the shape of an Ordinance was on the recommendation of 17 States, inclusive of Union Territories. Yesterday one of the hon Members who was a part ofthe-Chandrashekhar Government dis-. owned the collective responsibility. The hon. Member for whom I have great respect...

SHRI SUBRAMANIAN SWAMY: But I explained the reasons. *(Interruptions)*

SHRI S. B. CHAVAN: They are mainly responsible for drafting the Ordinance.

What we have done is, word by word we have taken what he has said. Now he says that there is a. sea-change in the situation.

AN HON. MEMBER: There has been a sea-change in him *(Interruptions)*

SHRI S. B. CHAVAN: I am quite sure that this hon. Member, Shri Subramanian Swamy, wanted to have a say in th,- matter, and that is why he put forth this point of view. Only one point he very much emphasized, and that was about the retaliatory part which the Government of India has to take. Certainly, Sir, at this stage I can say that the Government of India does not believe in retaliatory measures. If Pakistan is doing something and if we are to do the same thing, I think that

[Shri S. B. Chavsn]

will not be a correct measure. We have to approach the Pakistan Government both through diplomatic measures as well as under the Act that undet the Bill whuch is before the House it is a two-way traffic I am quite one with him when he says that it is not enough to have legislation of this nature if we do not approach the problem from the political angle also. I really believe in this. And that is why I have been consistently saying that it is not merely the pointing of the gun which is ultimately going to help in the solution of the proboem. Ultimately we win nave to approach the people. And that is why 1 have clearly states that I propose to go to Punjab. mix with the people, try to understand what their feelings are, what their genuine grievances are. I will also go to Jammu and Kashmir, meet the people try to understand their mind as to what exactly is the problem which is there which in fact has almost forced them to take to this kind of tactics. So also I would like to go to Assam and try to understand the problem of ULFA. My esteemed friend, Mr. Saikia, is trying to have contact with them and find out how we will be able to solve the problem. But merely having political dialogue is also not enough. This will be a two-way traffic : carrot in one hand and a stick in the other. If both things are coupled together. I am sure that those who have been misled—I am sure that 90 per cent of the Punjab people and almost the same number of people in Jammu and Kashmir do not believe in terrorism; they do not believe in the kind of atrocities that are being perpetrated in the name of religion and all kinds of things which are being propagated at the instance of our neighbour, Pakistan. In fact, I have no hesitation in naming the country also. The other day I merely stated in vague terms that some foreign power is trying to help them. But today I have no hesitation in taking the name of Pakistan, that they have been financing them, they have been giving sophisticated weapons to them and they have also been funding them. And I won't be surprised if some armed personnel from Pakistan, also in the guise of terrorists, are crossing over and having a regular battle with our people who have been posted on the border. That is why, I said in the beginning that we will have to tackle this problem. I was very happy when the Prime Minister of Pakistan said that he does not believe in the kind of terrorism which has been carried on in Kashmir.

SHRI PRAMOD MAHAJAN (Maharashtra): Do you believe him?

SHRI S. B. CHAVAN: Please wait. I was also equally happy when the Government of UK, of all the countries, clearly stated in unequivocal words that there is no question of plebiscite so far as Kashmir is concerned. This is a very postitive statement that they have made. I am sure they are honest about it. Even Pakistan will also realise that these friends-most probably they were depending of them—have clearly stated their policy that they don't stand for plebiscite, they don't stand for giving assistance for any kind of terrorism. Terrorism is not peculiar to India. Terrorism has been spreading throughout the world. In most of the countries you will find that this phenomenon is there. That is why, not for our sake but for the sake of international peace, people are very much worried as to hew to control the terrorist activities urder-taken by different people for different purposes. Not that it is

only for unemployment. If any hon. Member feels that it is merely because of unemployment and we are not providing employment opportunities and young pople are indulging in this kind of activity, 1 think, it is a mistaken idea. There are people who are interested in creating a situation where India is notable to stabilise and India should not be able to make progress in the industrial field as well as in the agricultural field and more than that India should not follow a certain policy which we have been following so far. Wo should like to see that conditions are created by which these things are eliminated. We are *not* prepared to foliow a policy dictated by some other countries. I am sure the hon. Members will keep in mind that these are the factors which, in fact, are behind the whole thing.

A question was raised, a doubt was expressed regarding Punjab elections by one of the hon. Members that he has a suspicion, though he has no basis for saying so. He himself said that and he is correct. In fact, there is no reason why he sould suspect. I can tell you without any fear of contradiction that we are not involved in asking the Election Commission to postpone elections in Punjab. Let me assure you of that. But at the same time there is no denying the fact that the Congress party followed a policy wherein we thought that any elections under those circumstances will mean a kind of referendum for Khalistan or for secessionism. Do we believe in this ? That was the reason why the Congress boycotted the elections. Now, we are going to bold talks with all hon. Members of opposition that those who subscribe to this kind of policy should be disqualified even before the elections: somehow, if somebody were to get elected, after the elections by election petition his election should be set aside. So that is the point on which we propose to discuss with the hon Members sitting in the opposition.

If this is acceptable *to* them I am sure there is no reason why Punjab should not have a popular Government. We propose to have the elections in Punjab.

Anoher misconception seems to be that if you are going to have elections in Punjab then why this Act. That is another misunderstanding. We had elected governments in different parts of Jndia. Why were they asking for TADA ? It is because of the fact that the terrorists are not confined to one area. They have been going from one area to the other. If we try to enforce this legislation in a particu lar area, they are crossing over to the adjoining area. If Assam is affected, they will go to Manipur they will go to Mizoram; they will go to other North-Eastern *States* They have gone to Maharashtra.

Very recently, I had a meeting with five Chief Ministers wherein Naxalite problem was also discussed. Naxalite problem has become a menace in those five States. If we do not have recourse to any other measure, you must have something m your hand by which you will be able to control this kind of unlawful activity which some people are indulging in.

THE LEADER OF THE OPPOSITION (SHRI S. JAIPAL REDDY): When this piece of Draconian legislation was first brought about in mid-1980s we were specifically top that this piece of legislation would be applied only against the terrorists of Punjab. Later on, we found that this was invoked to suppress even the labour agitations. It happened in Ahmedabad; not merely in connection with Naxalite problem but also for the trade union agitations.

SHRI S.B CHAVAN : Here the hon. Leader of Opposition has raised a very valid point that this

[Shri S. Jaipal Reddy] Act has been misused by certain State Governments. A)ter that, we had a review of the entire thing. We have sent very detaed instructions to all the State Goverments as to how this Act has to be implemented. Normally, you can't gag political activity under this Act ; you cannot also stop the normal trade union activities under this Act. But that does not necessarily mean that if any of the trade union leaders is involved in some act of violence or had some kind of a connection with LITE, this Act will not be used. Certainly, that person can be arrested but I can assure you that I am prepared to review the cases and, in fact, I am shortly going to have the Consultative Committee for the Home Ministry wherein I would like to invite all the hon Members who are interested in finding out, in how many cases this kind of misuse has taken place. In fact, some hon. Members have suggested that some innovative activity has to be undertaken and merely by enforcing this Act, nothing is going to happen in Punjab. In fact, we have discussed it with certain other hon. Members. Hon. Member, Shri Ambedkar made a suggestion—I don't know whether he is here; yes, he is hereabout bringing those people into the mainstream and asked whom are we going to talk. Let the hon. Members probe their mind and they are satisfied that many are interested in joining the mainstream, we have no hesitation in talking to them. But before, that, I would like the hon. Member to take the responsibility of talking to them to find out and satisfy himself that they are really interested in joining the mainstream. I have no hesitation in talking to them at all.

Sir, there were a number of points raised. Probably Mr. Sen raised one point. It is a fact that in the Pakistan-occupied Kashmir, there is a section saying that they want to merge with Pakistan; there is another section saying that they don\ want to join Pakistan but remain independent. Why is it that different kind of treatment is not given to both the sections, is one of the issues; I hope 1 am. right. If there is any inttrpretation, I have to understand from him as to who are the people who are interested in merging with Pakistan. How are the armed forces who are posted there.. .*(Interruptions)*

SHRI SUBRAMANIAN SWAMY : If some group wants independence, that is not in our interest. They have to be a part of India. How can you say that their struggle for independence is in the interest of India ? How can such a thing be said in this House ?

SHRI SUKOMAL SEN : There are about 150 groups of terrorists operating in Kashmir. Among them, the two main groups are JKLF and Hizbul mujahideen. These groups are getting direct support from Pakistan.

THE VICE-CHAIRMAN: (SHRI BHASKER ANNAJI MASODKAR: What is your point of order? Please don't give a speech.

SHRI SUKOMAL SEN : JKLF is fighting for independence. We cannot support them ...*(Interruptions)*

SHRI SUBRAMANIAN SWAMY : He says that we should be soft towards those who want to be independent. We can only be soft towards those who want to be a part of India.

SHRI SUKOMAL SEN : Sir, my point is..

THE VICE-CHAIRMAN (SHRI BHASKER ANNAJI MASODKER): Please raise your point of order.

SHRI SUKOMAL SEN : My point is that the Government of India should be tactful in dealing with the liberation groups.

SHRI S.B. CHAVAN : I can understand what he wants to convey.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR] You have understood his point of order. I have not understood him.

SHRI S. B. CHAVAN : Not the point of order. The point of order is your prerogative. I can't possibly say anything. He is trying to make a distinction between those people who are pro-Pakistan and others who would like to be independent. First of all, I cannot make any distinction between the two. What hon. Member Shri Swamy said is correct. Whether they want to be independent or merge with Pakistan will not help us in any way. They should be the citizens of India. But one point is clear that there is a cleavage between them and Pakistan which had earlier. I should not use this word. Our External Affairs Minister will be facing a problem. That is why, I have to be careful about that.

SHRI PRAMOD MAHAJAN: You need no co-ordination. Even in the earlier issue, you had difference of opinion about the foreign power in Shri Rejiv Gandhi's murder case. Here also, you can differ.

SHRI S.B. CHAVAN : I do not know whether you would like to reiterate in his presence what I said earlier. Anyway, that is not the point. My point is, we cannot posibly take a different point of view. Both of them like to secede from India. And we can never agree for any section of J & K to secede from us.

SHRI SUKOMAL SEN : You must utilise the cleavage between the two.

SHRI S.B. CHAVAN : 1 think, 1 have covered the major points and as I said I have to rush to the other House. I understand the interest of my friend Shri Naresh Puglia who said that the funds to be given to the States should be allocated on the basis of their population. He also raised a point about the Development Boards. I do not think that I will be able to say anything about that in this debate. If this matter is to be raised through another debate, *I* shall be able to deal with that issue. My insistence is only about the elected Government not losing its powers. So long as that thing is retained, 1 am prepared to go along with them.

SHRI VITHALRAO MADHAV RAO JADHAV : You can find a solution for that also.

SHRI S. B. CHAVAN : I would request your help.

SHRI VITHALRAO MADHAV RAO JADHAV : We always help you.

SHRI S.B.CHAVAN : Sir, I am prepared to look into the matter regarding Rajasthan. The point was made by Dr. Abrar Ahmed that there was a riot situation in Rajasthan in Kota. He said that a number of shops were looted and burnt and many people who died belonged to the minority community, whereas. under the Terrorist and Disruptive Activities (Prevention) Act, ninety percent of the people arrested hap-ned to be from a particular section of the people. This is, rather, a disquieting feature. That is why, we have written to the Rajasthan Government and we are awaiting a reply. Thereafter, we will decide whether the kind of action which, in fact, they have taken under this Act was correct or not.

Sir, I do not think 1 need dilate on any other point because it would mean repetition of the same points

[SHRI S. B. CHAVAN]

over and over again. I am thankful to all the hon. Members who have participated in this discussion.

THE VICE-CHAIRMAN : (SHRI BHASKAR ANNAJI MASODKAR): Some names have been dropped. You must thank them also.

SHRI S.B. CHAVAN : I am thankful to them also for their cooperation. I must also thank the Chair which had helped me by deleting these two names.

THE VICE-CHAIRMAN: (SHRI BHASKAR ANNAJI MASODKAR) The only thing I want to say is that you should be a little fairer to this House when you want to rush there.

SHR1 S.B. CHAVAN : Sir, with these observations, I command this Bill for the acceptance of the House.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now .there is the Statutory Resolution moved by Shri Subramanian Swamy.

SHRI SUBRAMANIAN SWAMY: Mr. Vice-Chairman, Sir, I would like to say that the assassination of Rajiv Gandhi...

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): That stage is over. Now, the Resolution has to be put to vote.

SHRI SUBRAMANIAN SWAMY: Just one sentence. Rajiv Gandh's assassination should not be treated on the same level as terrorism elsewhere. Rajiv Gandhi's assassination is really an insult to our national honour and a *challenge to* our national sovereignty. It should not be treated on the same level as talking to Pakistan or using *the* External Affairs Ministry or trying to bring people around. The LTTE is a foreign terrorist organisation. It should not be treated on par with the ULFA or the Khalistani's who are a part of India. Now, I would like to give some more opportunity to the Minister and, therefore, I would like to withdraw my motion of disapproval.

The Resolution was, by leave, with drawn.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I shall now put the Motion moved by the Minister of Home Affairs. The question is:

"That the Bill further to amend the Terrorist and Disruptive Activities (Prevention) Act, 1987, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR) shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and.? *were added to the Bill, Clause , the Enacting Formula and the Title were added to the Bill.*

SHRI S. B. CHAVAN: Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Hon. Members, I have an announcement to make. The Finance Minister, Mr. Manmohan Singh, has writ ten a letter to the Chairman that he is unable to make a statement today

and that he will make a statement, subject to the leave of the House, at 6 p. m. tomorrow.

5.00 P.M.

SHRI S. JAIPAL REDDY: I have to make a submission.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I will read out the letter.

SHRI SUBRAMANIAN SWAMY: May be, resignation is pending or something....

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us not take it so lightly. I will read out the letter. It says:

"Dear Mr. Chairman, in my letter dated 6th August, 1991, I had requested for your permission to make a statement in Rajya Sabha on Affairs of Bank of Credit and Commercial International (o) Ltd., Bombay Branch' today at 6.30 p.m. Due to some unavoidable circumstances I will not be able to make the statement today.

I shall be grateful if you permit me to make the statement on the above subject at 6.00 p.m. on 7th August, 1991."

SHRI A. G. KULKARNI : (Maharashtra): Let him make the statement tomorrow but let us have some reasonable time. *(Interruptions) I* would only beg of you to inform the Finance Minister that 6.00 p.m. is an inconvenient time. It should be between 3 and 5 or at 12 o'clock. This suits us. That is a better time.

SHRI VISHVJIT P. SINGH (Maharashtra): Sir, we must allow the Finance Minister enough time to be able to collect the facts. He has other business in the other House. This House has also got other business I think it is quite in the fitness of things that the statement is made tomorrow at 6.00 p.m.

DR. YELAMANCHILI SIVAJI Andhra Pradesh): The hon. Home Minister during the last week promised to make a *suo motu* statement in regard to the arrest of Dr. Narreddy Thulasi Reddy. Tomorrow being the last day of his Session, you may instruct. ..

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us proceed with the business.

SHRI GHULAM NABI AZAD (Maharashtra): In the Lok Sabha also he was supposed to make the statement today, but he has sought the approval of that House also.

DR. YELAMANCHILI SIVAJI: This is in regard to the Hume Minister. Let him make the statement tomorrow.

SHRI YASHWANT SINHA (Bihar): May I suggest? Let the Finance Minister make the statement at 4.00 p.m. so that we could get enough time to seek clarifications.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Let us go to the Short Duration Discussion.

SHRI DIPEN GHOSH (West Bengal): Before we take up the Short Duration Discussion, you will please remember that it was decided that the whole day will be devoted to the discussion on the statement on Industrial policy. The whole day today was fixed for the discussion on Industrial Policy, but you are taking it up now at 5 'o'clock. At 5.30 there is a statement to be made by the Minister which will be followed by seeking clarifications. At 6 O'clock there is a half-an-Hour Discussion. Last time also the same thing happened when the V.P. Singh Government's Industrial Policy Resolution was taken up at the fag end of the Ses-

[Shri Dipen Ghosh]

sion and this could not be concluded, the Minister could not give the reply. This time also the same thing is taking place. This is a very important issue. We wanted to discuss the matter when it was sought to be laid on the Table. You may please remember. Today at 5 o'clock I have no objection if Shri Jain got up to raise the discussion but tomorrow it should be taken up sharp at 11.00 without any special mention or anything else.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): It is for the House to decide.

SHRI DIPEN GHOSH: This is very important.

SHRI SURESH KALMADI (Maharashtra): The session should be extended by one day.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): This will be conveyed to the Chairman. Tomorrow's Revised List of Business v/ill reflect this. Your feelings will be conveyed.

SHRI DIPEN GHOSH: But how long? It is not only a question of feelings.

SHRI YASHWANT SINHA: Mr. Vice-Chairman, it is not only the feeling of Mr. Dipen Ghosh, but Mr. Jagesh Desai frcrn that side also has supported it; we all support it. We are all concerned at the fact that the time available to the House for the discussion of a very important policy document of the Government should be adequate to enable us to reflect our views.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): I entirely agree with you; there is no dispute on that. Now lot us take up the discussion.

SHORT DURATION DISCUSSION ON NEW INDUSTRIAL POLICY

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): I thank you, Mr. Vice-Chairman, for giving me the opportunity to initiate the debate on the Industrial Policy Resolution laid before this House on July 24th, and I most humbly pray to that group of honourable Members, who are popularly known as the "shouting brigade", to let me exercise my freedom of expression in this august House.. *(Interrup-tions)..*

Time and again, Sir, Indians all over the world have, through their individual attainments, proven that we are a wise, intelligent and industrious people, yet, collectively, this vast nation of 850 million people is one of the most backward in the world. The fault, evidently, is not in our people but in our politics and in our policies. There is a clear link between politics and policies, and, therefore, I will make a comment on politics before I come to the Industrial Policy.

Sir, India became free in 1947. The British Administration was taken over by the Congress Party which, was, eventually, taken over by and remained under the control of one family, like a large, closely-held joint stock company. This nation fought for freedom and we attained freedom from the British.

SHRI VISHVJIT P. SINGH (Maharashtra): Sir, I have a point of order.. *{Interruptions).* Sir, I have the greatest respect for Dr. Jain, who is a friend of mine. In the past I sat here while he deliverd his speeches, and they are very brilliant, normally. I don't know why, but today I find that Dr. Jain is reading out his speech. It is an already-prepared speech-prepared by